

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CARNIVAL FILMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Carnival Films Private Limited
2.	Date of incorporation of Corporate Debtor	16/01/2012
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U92100MP2012PTC027484
5.	Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office: FM-18 Mansarovar Complex, 7 No Stop Shivaji Nagar, Bhopal, Madhya Pradesh-462016, India Corporate Office: Carnival House, Nr Dindoshi Fire Station, Gen A. K Vaidya Marg, Off Western Express Highway, Malad East, Mumbai, Maharashtra-400097, India
6.	Insolvency commencement date in respect of Corporate Debtor	22.03.2024
7.	Estimated date of closure of Insolvency Resolution Process	18.09.2024 i.e. 180 days from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Satyendra Sharma Reg. No. IBBI/IPA-002/IP-N00737/2018-19/12260
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: M-3, Block No 51, Anupam Plaza -II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasirp@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: M-3, Block No 51, Anupam Plaza -II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasirp@gmail.com ; cirp.carnivalfilms@outlook.com
11.	Last date for submission of claims	05/04/2024
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13



Satyendra Sharma

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Carnival Films Private Limited on 22.03.2024.

The Creditors of Carnival Films Private Limited are hereby called upon to submit their claims with proof on or before 05/04/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Satyendra Sharma-
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00737/2018-19/12260

Date: 23.03.2024
Place: Agra



Satyendra

आयुक्त प्रणाली में पुलिस की 13 वीं कांबिंग गश्त, 1014 बदमाश गिरफ्तार

आधी रात को 6 घंटे सड़क पर रहे पुलिस के 1000 जवान, घरों में घुसकर पकड़े वारंटी और बदमाश



स्वदेश संवाददाता, भोपाल

शुक्रवार-शनिवार की दरमियानी रात पुलिस ने कांबिंग गश्त की। इस दौरान एसीपी अवधेश गोस्वामी की अगुवाई में 1000 से अधिक अधिकारी व पुलिसकर्मियों का बल सड़कों पर उतरा तथा पूरे शहर में 6 घंटों तक बदमाशों व वारंटियों की धरकपड़ की। पुलिस ने कार्रवाई के दौरान 1014 बदमाशों को गिरफ्तार किया है। आगामी लोकसभा चुनाव शांतिपूर्ण, निर्भीक एवं निष्पक्ष सम्पन्न कराने हेतु पुलिस आयुक्त हरिनारायणाचारी मिश्र के मार्गदर्शन में अतिरिक्त पुलिस आयुक्त अवधेश गोस्वामी ने शुक्रवार की रात आयुक्त कार्यालय परिसर में सभी थानों के बल, रक्षित केंद्र के बल व कमिश्नर कार्यालय स्टाफ को ब्रीफ करते हुए निर्देशित किया कि सभी पुलिसकर्मी टीम वर्क में कार्य करेंगे तथा संवेदनशीलता एवं विवेकपूर्ण तरीके से बदमाशों की धरकपड़ करेंगे एवं टीम प्रभारी व अधिकारी को

कार्यवाई की रिपोर्ट देंगे, साथ ही आवश्यकता पड़ने पर वरिष्ठ अधिकारियों को सूचित करेंगे। सभी अधिकारी फिल्ट्र में ही रहकर मोनिटरिंग करेंगे। इसके बाद सभी पुलिसकर्मियों को अपने-अपने क्षेत्र में गश्त हेतु रवाना किया गया। इस दौरान सभी पुलिस उपायुक्त रियाज इकबाल, सुंदर सिंह कनेश, प्रियंका शुक्ला, श्रद्धा तिवारी एवं समस्त अतिरिक्त पुलिस उपायुक्त, सहायक पुलिस आयुक्त, थाना प्रभारी एवं स्टॉफ मौजूद रहा।

वारंटी और बदमाश धराए

रात 11 बजे से गश्त शुरू कर सुबह करीब 5 बजे तक की गई। केवल 6 घंटे की गश्त में कुल 526 स्थाई एवं 346 गिरफ्तारी वारंट, 107 जमानतीय वारंट एवं 35 अन्य कार्यवाही समेत कुल 1014 बदमाशों के विरुद्ध कार्रवाई की गई। साथ ही गुण्डा, बदमाश, हिस्ट्रीशीटर चेक क्रिये एवं वारंट वारंटी के तहत भी कार्रवाई की गई।



सबसे ज्यादा जोन वन में पकड़ाए आरोपी

■ जोन 1 क्षेत्र में 176 स्थाई, 76 गिरफ्तारी वारंट, 26 जमानतीय वारंट समेत कुल 278 तामिली किए गए, जिसमें थाना शाहपुरा पुलिस सर्वाधिक द्वारा 35 स्थाई वारंट व 34 गिरफ्तारी वारंट समेत कुल 69 वारंट तामिली कराए गए।
■ जोन 2 क्षेत्र में 110 स्थाई एवं 55 गिरफ्तारी वारंट, 44 जमानतीय वारंट समेत 209 वारंटों पर कार्यवाही की गयी, जिसमें थाना पिपलानी पुलिस द्वारा सर्वाधिक 33 स्थाई वारंट व 8 गिरफ्तारी वारंट समेत कुल 41 वारंट तामिली कराए गए।

■ जोन 3 क्षेत्र में 100 स्थाई एवं 126 गिरफ्तारी वारंट, 8 जमानतीय वारंट समेत 234 वारंटों पर कार्यवाही की गयी, जिसमें थाना हनुमानगंज द्वारा सर्वाधिक 23 स्थाई वारंट व 26 गिरफ्तारी वारंट समेत कुल 49 वारंट तामिली कराए गए।
■ जोन 4 क्षेत्र में 144 स्थाई एवं 89 गिरफ्तारी वारंट, 29 जमानतीय वारंट समेत कुल 262 फरार आरोपियों को गिरफ्तार किया गया, जिसमें थाना निशातपुरा द्वारा सर्वाधिक 52 स्थाई वारंट व 25 गिरफ्तारी वारंट समेत कुल 77 वारंट तामिली कराए गए।

वारंटियों में हत्या, दुष्कर्म व लूट के आरोपी

पुलिस का कहना है कि अभियान से निश्चित रूप से अपराधियों में पुलिस और कानून का खोप बड़ेगा। साथ ही चुनाव भी शांतिपूर्ण एवं निष्पक्ष संपन्न हो सकेगा। शहर के सभी थानों में स्थाई व गिरफ्तारी वारंट की धरकपड़ की गई, आरोपी के फरार होने व वारंट तामिली होने से न्यायालय में प्रकरण लंबित थे। वारंट की तामिली से मामलों का निराकरण होकर पीड़ितों को न्याय मिल सकेगा। तामिली कार्यये गये वारंटों में हत्या, दुष्कर्म, लूट, चेक बाऊंस व धोखाधड़ी समेत अनेक गम्भीर व अर्थ सम्बंधित अपराधी भी हैं।

डिवाइडर से टकराकर बाइक सवार मसाला कारोबारी की मौत

स्वदेश संवाददाता, भोपाल

कोहेफिजा इलाके में मसाला कारोबारी की बाइक अज्ञात वाहन से टकराकर होने के बाद डिवाइडर से टकरा गई। सिर में गंभीर चोट आने के कारण वे घायल हुए थे। उन्हें तुरंत ही अस्पताल ले जाया गया। जहां पर उसे मृत घोषित कर दिया गया। पुलिस ने मर्ग कायम कर जांच शुरू कर दी है। कोहेफिजा पुलिस ने बताया कि 46 वर्षीय राजेश राठौर सीहोर जिले के रहने वाले थे। वह मसाले के छोटे-छोटे पैकेट बनाकर सप्लाई करते थे। इसके साथ ही नमकीन की सप्लाई भी करते थे। वे भोपाल

आकर भी मसाला बेचते थे। शुक्रवार की सुबह वे सामान लेकर भोपाल में सप्लाई के लिए निकले थे। रात करीब साढ़े दस बजे राजेश लालघाटी चौराहे से कोहेफिजा की तरफ जा रहे थे। इसी दौरान किसी अज्ञात वाहन ने उनकी बाइक को कट मार दिया। जिससे वह बाइक समेत डिवाइडर से टकराकर घायल हो गये। राहगीरों से मिली सूचना के बाद मौके पर पहुंची एम्बुलेंस ने राजेश को इलाज के लिए अस्पताल पहुंचाया, जहां डॉक्टरों ने उन्हें मृत घोषित कर दिया। हेल्मेट नहीं होने के कारण उनके सिर में गंभीर चोट आई थी।

सूने घर से दो लैपटॉप लेकर चंपत हुए चोर

स्वदेश संवाददाता, भोपाल

पिपलानी इलाके में सूने घर से चोरों ने दो लैपटॉप पार कर दिए। उनकी कीमत करीब 80 हजार रुपए बताई गई है। पुलिस ने चोरी का प्रकरण दर्ज कर लिया है। पिपलानी पुलिस से मिली जानकारी के अनुसार शिव नगर कॉलोनी में रहने वाली पूजा महाजन राजगढ़ जिले में सरकारी स्कूल में शिक्षक हैं। इस कॉलोनी में उनके दो मकान हैं। दोनों ही मकान सड़क पर आमने-सामने हैं। दूसरे घर में उनके बच्चे पढ़ाई करते हैं। इसलिए स्टडी

से जुड़ा सामान भी इसी घर में रखा रहता है। गुरुवार की रात में देर रात तक बच्चे इस घर में पढ़ाई करते रहे। रात करीब एक बजे वे उस घर से दूसरे घर में आए। कुछ ही घंटों बाद तड़के करीब पांच बजे पूजा महाजन उठती तो उन्होंने देखा कि सामने वाले घर की लाइट जल रही है। वे तुरंत ही बाहर पर पहुंची तो उन्हें दरवाजे पर लगा हुआ ताला खुला मिला। अंदर जाने पर देखा तो दो लैपटॉप चोरी हो चुके थे। सूचना मिलने पर पुलिस ने अज्ञात व्यक्तिके खिलाफ चोरी का प्रकरण दर्ज कर लिया है।

40 फीट उछलकर वेन पर गिरा सायकिल सवार, मौत

स्वदेश संवाददाता, भोपाल

बैरसिया इलाके में तेज रफ्तार कार ने सायकिल सवार को पीछे से टक्कर मार दी। लगते हुए सायकिल सवार हवा में 40 फीट तक उछला तथा सामने सड़क किनारे खड़ी वेन पर गिर गया। इस हादसे में उसकी मौत हो गई। पुलिस ने मर्ग कायम कर जांच शुरू कर दी है। पूरी घटना के सीसीटीवी कैमरे में कैद हुई है। इसके आधार पर ही पुलिस टक्कर मारने वाली कार की तलाश कर रही है। बैरसिया थाना प्रभारी नरेन्द्र कुलस्ते ने बताया कि 46 वर्षीय देवीराम जाटव ग्राम सांगौरी काला में रहता था और मजदूरी करता था। रोजाना की तरह शनिवार सुबह करीब आठ बजे वह सायकिल लेकर मजदूरी करने के लिए बैरसिया की ओर निकला था। सुबह करीब सवा आठ बजे वह जिंदबाबा के पास नवरात्रि दाबे के सामने पहुंचा, तभी पीछे से भोपाल से बैरसिया की तरफ जा रही एक तेज रफ्तार सफेद रंग की स्विफ्ट कार ने उसे टक्कर मार दी। कार की टक्कर लगते ही देवीराम करीब 40 फीट हवा में उछला और करीब दस फीट आगे सड़क किनारे खड़ी एक मारुति वेन पर जाकर गिरा। देवीराम के वेन पर गिरने के कारण मारुति वेन करीब कुछ फीट पीछे की तरफ लुढ़क गई और देवीराम जमीन पर गिर पड़ा। वेन हलान पर खड़ी थी, इसलिए पीछे जाने के बाद वह आगे बढ़ी और देवीराम के शरीर से पहिया टच होते ही रुक गई।



बागसेवनिया थानांतर्गत

बुजुर्ग महिला की मौत

हादसे वाली कार को पीछे से टक्कर मार दी। लगते हुए सायकिल सवार हवा में 40 फीट तक उछला तथा सामने सड़क किनारे खड़ी एक मारुति वेन पर जाकर गिरा। देवीराम के वेन पर गिरने के कारण मारुति वेन करीब कुछ फीट पीछे की तरफ लुढ़क गई और देवीराम जमीन पर गिर पड़ा। वेन हलान पर खड़ी थी, इसलिए पीछे जाने के बाद वह आगे बढ़ी और देवीराम के शरीर से पहिया टच होते ही रुक गई।

कैमरे में कैद हुई हादसे की तस्वीरें

हादसे की यह पूरी घटना दाबे पर लगे सीसीटीवी कैमरे में कैद हुई है। फुटेज देखने पर पता चला कि सड़क किनारे चल रहे सायकिल सवार को पीछे से आई सफेद रंग की तेज रफ्तार कार ने टक्कर मारी, जिसके कारण वह हवा में उछला था। टक्कर मारने के बाद कार उसी रफ्तार से आगे की तरफ भाग निकली। फुटेज में टक्कर मारने वाली कार मारुति स्विफ्ट डिजायनर जैसी लग रही है। उसकी पहचान के लिए आगे और पीछे के सीसीटीवी कैमरे खंगाले जा रहे हैं।

बताया था। उसके बाद वह बेहोश हो गई। डॉक्टरों

द्वारा महिला का इलाज किया जा रहा था, लेकिन शुक्रवार की रात उसने दम तोड़ दिया। घायल महिला की जानकारी मिलने के बाद पुलिस अस्पताल पहुंची थी, लेकिन अभी तक महिला के परिजनों और निवास के बारे में कोई जानकारी नहीं मिल पाई है।

मालवा एक्सप्रेस में हुई थी छीनाझपटी की वारदात

स्वदेश संवाददाता, भोपाल

भोपाल जीआरपी ने मालवा एक्सप्रेस से यात्री का मोबाइल फोन लूटने के मामले में एक नाबालिग आरोपी को गिरफ्तार किया है। पिछले दिनों ट्रेनों में मोबाइल चोरी की कई वारदातें हुई हैं। पुलिस उन सभी वारदातों के बारे में भी आरोपी से पूछताछ कर रही है। जीआरपी थाना प्रभारी जहीर खान ने बताया कि राजेंद्र नगर इंदौर निवासी 33 वर्षीय सौरभ असनानी पिछले दिनों इंदौर से कटरा जाने के लिए मालवा एक्सप्रेस के ए-वन कोच में सवार हुए थे। भोपाल रेलवे स्टेशन निकलने के बाद सौरभ अपनी सीट से उठकर बाथरूम के लिए गए थे। वापस लौटते समय वह गेट पर खड़े हो गए। उस वक्त ट्रेन काफी धीमी रफ्तार में निशातपुरा आउटर से निकल

मोबाइल लूटने के बाद पत्थरबाजी करने वाला नाबालिग गिरफ्तार



रही थी। इसी बीच एक लड़का पहुंचा और उसने सौरभ के हाथ से मोबाइल छीनकर भाग निकला। सौरभ ने उसे पकड़ने की कोशिश की तथा शोर भी

मचाया। इस पर लड़के ने पत्थर उठाकर मारा जो ट्रेन आकर टकराया। सूचना मिलते ही क्यूआइआरटी की टीम ने सौरभ से संपर्क कर प्रकरण दर्ज किया था। विदिशा जीआरपी से केस डायरी आने के बाद भोपाल जीआरपी ने असल कायमी कर आरोपी की तलाश शुरू की। इस मामले में एक नाबालिग लड़के को गिरफ्तार कर उसके पास से लूटा गया मोबाइल फोन जब्त किया गया है। पकड़े गए आरोपी के खिलाफ चोरी, लूट और मारपीट के तीन मामले पहले से दर्ज हैं। बरामद हुए मोबाइल की कीमत 17 हजार पांच सौ रुपए बताई गई है। आरोपी को गिरफ्तार करने में थाना प्रभारी जहीर खान, एसआई बीपी उरुंके, हेड कॉन्स्टेबल अनिल सिंह, राजेश शर्मा और संजय धाकड़ की सराहनीय भूमिका रही।

पुलिस ने आरोपी ड्राइवर को किया गिरफ्तार

परित्यक्तता महिला को शादी का झांसा देकर किया दुष्कर्म

स्वदेश संवाददाता, भोपाल

पति से अलग अपने बच्चों के साथ रहने वाली महिला एक ड्राइवर के संपर्क में आई। इस युवक ने सहारा देने के बहाने नजदीकियां बढ़ाई तथा शादी का झांसा देकर शारीरिक शोषण करना शुरू कर दिया। पिछले दिनों जब उसने परिजनों के न मानने की बात कहकर शादी करने से मना कर दिया। महिला ने कल मामले की शिकायत कर दी। पुलिस ने दुष्कर्म का प्रकरण दर्ज कर आरोपी को गिरफ्तार कर लिया है। कोहेफिजा पुलिस से मिली जानकारी के अनुसार 36 वर्षीय महिला कुछ सालों पहले दो बच्चों को लेकर पति से अलग रहने लगी है। घर का खर्च चलाने के लिए वह घरों में काम करती है। करीब चार साल पहले गुरुबाई के माध्यम से महिला को पहचान देवेंद्र यादव से हुई थी। देवेंद्र निशातपुरा इलाके में रहता है और

कार ड्राइवरी का काम करता है। बाद में दोनों के बीच बातचीत होने लगी तो देवेंद्र महिला की मदद करने लगा। नवंबर 2020 में देवेंद्र महिला के घर पहुंचा और उसके साथ जबरन दुष्कर्म किया। महिला ने जब शिकायत करने की बात कही तो उसने जल्द ही शादी करने का वायदा किया और लगातार शारीरिक शोषण करने लगा। महिला जब भी शादी के लिए कहती तो देवेंद्र कोई न कोई बहाना बनाकर टाल देता था। पिछले दिनों महिला ने जब शादी करने के लिए दबाव डाला तो देवेंद्र ने कहा कि उसके परिजन व रिश्तेदार इस शादी के तैयार नहीं हैं इसलिए वह शादी नहीं कर सकता। परेशान होकर महिला ने कोहेफिजा थाने जाकर उसके खिलाफ शिकायत कर दी। पुलिस ने दुष्कर्म का प्रकरण दर्ज करने के बाद आरोपी देवेंद्र को गिरफ्तार कर लिया है।

चौथी कक्षा की छात्रा से करता था छेड़खानी, प्रकरण दर्ज

भोपाल। टीटी नगर थानाक्षेत्र में रहने वाली बालिका को एक युवक पिछले कई दिनों से परेशान कर रहा था। उसने जब अश्लील इशारे करना शुरू कर दिया तो मामले की शिकायत पुलिस को कर दी गई। पुलिस ने छेड़छाड़ का प्रकरण दर्ज कर जांच शुरू कर दी है। पुलिस ने

बताया कि 11 साल की बालिका टीटी इलाके की एक बस्ती में रहती है तथा चौथी कक्षा की छात्रा है। स्कूल आते-जाते समय मोहल्ले में रहने वाला 25 वर्षीय युवक उसका पीछा कर परेशान कर रहा था। इसकी जानकारी बच्ची ने परिजनों को दी तो उन्होंने युवक को समझाया था।

उत्तर मध्य रेलवे
ई-प्रापण निविदा सूचना सं. : झाँसी/उमुसाप्र/2023-24/08 दिनांक : 21.03.2024
ई-प्रापण निविदा सूचना
भारत के राष्ट्रपति की ओर से उप मुख्य सामग्री प्रबंधक सामान्य भंडार डिपो झाँसी निम्नलिखित मदी के लिए ई-प्रापण निविदाओं आमंत्रित करते हैं।
निविदा सं. : 51245168 मात्रा : 01 Nos. निविदा खुलने की तिथि : 22.04.2024
माल का विवरण : Air Screw compressor 1000CFM, 7.5 kg/cm², As per specification no. M/RSK/Air compressor/1000 CFM. Make-IR/ATC/ELGI/CPC or Equivalent.
Post warranty annual maintenance contract for Air Screw compressor 1000 CFM (Warranty Period : 2 years, AMC Period : 5 years)
बयाना राशि : रु. 84,040 नोट : 1. उपरोक्त सभी ई-प्रापण निविदाओं का पूरा विवरण IREPS वेबसाइट <http://www.ireps.gov.in> पर उपलब्ध है। 2. उपरोक्त निविदाओं हेतु ई-बिड के अतिरिक्त अन्य किसी भी प्रारूप में बिड स्वीकार नहीं की जायेगी। वेडरों को चाहिए कि वे अपने आपको आई टी एल 2000 के अनर्गत CCA द्वारा जारी Class III डिजिटल हस्ताक्षर प्रमाण पत्र के साथ आईआरएस की वेबसाइट पर पंजीकृत करायें। 3. निविदा की दरें केवल डिजिटल हस्ताक्षरित फाइनल रिटर्न पर ही विचारणीय हैं। दरें तथा अन्य वित्तीय प्रभार अन्य किसी भी फार्म/लेटर हेड पर यदि संलग्न हैं तो उस पर विचार नहीं किया जायेगा तथा सीधे तौर पर अमान्य कर दिया जायेगा। 561/24 FA
560/24 (D)
North central railways | www.ncr.indianrailways.gov.in | @northcentralrailway | CPRONCR

आम सूचना
हाऊसिंग बोर्ड कॉलोनी, पवर्शील नगर, भोपाल में रिक्त शैड क्रमांक - 9/16 मण्डल द्वारा श्रीमती मुन्बर बेगम पत्नी श्री कमरुद्दीन के नाम से आवंटित है। उक्त सम्पत्ति का विवरण विलेख पंजीयन कार्यालय से दिनांक 15/10/1998 को पंजीकृत है। श्रीमती मुन्बर बेगम पत्नी श्री कमरुद्दीन द्वारा उक्त सम्पत्ति श्रीमती गौरी पाठक पत्नी श्री एस. के. पाठक को दिया है। जिसका विक्रय विलेख दिनांक 13/10/2011 को पंजीयन कार्यालय पंजीकृत है।
क्रमांक/ विलेख द्वारा आवेदन, शपथ पत्र, संयुक्त शपथ पत्र विक्रय विलेख की छायाप्रति प्रस्तुत करते हुये उक्त सम्पत्ति श्रीमती गौरी पाठक पत्नी श्री एस. के. पाठक नाम से हस्ताक्षरित करने हेतु आवेदन प्रस्तुत किया गया है। उक्त दस्तावेजों के आधार पर उक्त सम्पत्ति का हस्तांतरण की कार्यवाही की जा रही है।
उक्त सम्पत्ति के संबंध में यदि किसी भी व्यक्ति/उत्तराधिकारी/संस्था/वित्तीय संस्था को इस सम्बन्ध में कोई आपत्ति हो तो विधिवत प्रकाशन दिनांक से 15 दिनों के अन्दर लिखित रूप में मय सतत के साथ इस कार्यालय में उपस्थित होकर प्रस्तुत करें। सम्पत्ति समाप्त होने के पश्चात कोई आपत्ति स्वीकार नहीं की जायेगी एवं मण्डल नियमानुसार कार्यवाही करने हेतु स्वतंत्र रहेगा।
सम्पदा अधिकारी
म. प्र. गृह नि. एवं अर्थ. वि. म. प्र. प्र. प्र. प्र. भोपाल

कार्यालय शिव शक्ति गृह निर्माण सहकारी संस्था मर्यादित भोपाल
निर्वाचन आमसभा की सूचना
(संविधान क्रमांक: 12.अक्टू.नं. 573, दिनांक 24.03.1994)
क्रमांक/निर्वा. /2024/02 दिनांक:23.03.2024
संस्था के समस्त समानांतीय सदस्यों को सूचित किया जाता है कि संस्था के संवत्सक मंडल के निर्वाचन बाबत निर्वाचन आम सभा दिनांक 08/04/2024 दिन-सोमवार को प्रातः 11.30 बजे से स्थान-संस्था कार्यालय शिव शक्ति नगर, होशंगाबाद रोड, भोपाल पर आयोजित की गई है। रिटर्निंग अधिकारी द्वारा घोषित कार्यक्रम अनुसार-नामांकन पत्र दिनांक 01/04/2024 को दोपहर 12 बजे से 02 बजे तक दिनांक 02/04/2024 को दोपहर 12.00 बजे से नियोजन धर्म की जाव की जायेगी, दिनांक 03/04/2024 को दोपहर 12.00 बजे से 02.00 बजे तक स्थान-संस्था कार्यालय शिव शक्तिनगर, होशंगाबाद रोड, भोपाल पर नाम वापस लिया जा सकेगा, उपरोक्त समस्त कार्यक्रम किया जायेगा, तत्पश्चात उम्मीदवारों की सूची का अंतिम प्रकाशन एवं चुनाव चिन्हों का आवेदन रिटर्निंग अधिकारी श्रीमती अलका तिग्गा द्वारा किया जायेगा। आमसभा की सूचना के साथ रिटर्निंग अधिकारी द्वारा घोषित कार्यक्रम की सूचना सदस्यों को पृथक से साधारण डाक द्वारा भेजी गई है।
अध्यक्ष
शिव शक्ति गृह निर्माण सहकारी संस्था मर्यादित, भोपाल

उत्तर मध्य रेलवे
ई-प्रापण निविदा सूचना सं. : झाँसी/उमुसाप्र/2023-24/09 दिनांक 22.03.2024
ई-प्रापण निविदा सूचना
भारत के राष्ट्रपति की ओर से उप मुख्य सामग्री प्रबंधक, सामान्य भंडार डिपो, झाँसी निम्नलिखित मदी के लिए ई-प्रापण निविदाये आमंत्रित करते हैं।
निविदा सं. निविदा खुलने की तिथि बयाना राशि मात्रा
51245191 22.04.2024 ₹ 114270.00
माल का विवरण: Inverter based Air Plasma cutting machine capacity - 25mm thick plate cutting as per specification. Inverter based Air Plasma Cutting Machine capacity -25 mm Thick plate cutting as per specification. Post warranty annual maintenance contract for Inverter based Air Plasma cutting machine capacity- 25mm thick plate cutting. CAMC for a period of 5 Years after warranty of 2 Years
नोट: 1. उपरोक्त सभी ई-प्रापण निविदाओं का पूरा विवरण IREPS वेबसाइट <https://www.ireps.gov.in> पर उपलब्ध है। 2. उपरोक्त निविदाओं हेतु ई-बिड के अतिरिक्त अन्य किसी भी प्रारूप में बिड स्वीकार नहीं की जायेगी। वेडरों को चाहिए कि वे अपने आपको आई टी एल 2000 के अनर्गत CCA द्वारा जारी Class-III, डिजिटल हस्ताक्षर प्रमाण पत्र के साथ आईआरईपीएस की वेबसाइट पर पंजीकृत करायें। 3. निविदा की दरें केवल डिजिटल हस्ताक्षरित फाइनल रिटर्न पर ही विचारणीय हैं। दरें तथा अन्य वित्तीय प्रभार अन्य किसी भी फार्म लेटर हेड पर यदि संलग्न हैं तो उस पर विचार नहीं किया जायेगा तथा सीधे तौर पर अमान्य कर दिया जायेगा। 561/24 FA
North central railways | CPRONCR | @northcentralrailway | www.ncr.indianrailways.gov.in

होली के रंग, खादी के संग
राष्ट्रीय खादी प्रदर्शनी
गौहर महल, व्ही.आई.पी. रोड, भोपाल
दोप. 1 बजे से रात्रि 9 बजे तक
शुभकामनाएं
विद्युता
म. प्र. स्वादी तथा गाजीदोगा बोर्ड: कृपित एवं कान्तिशोभा मिश्रान, म. प्र. शास्त्र

फार्म ए
सर्वजनिक सूचना
(भारतीय दिवाला और दिवालियापन बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के तहत)
कार्निवल फिल्मस प्राइवेट लिमिटेड के ऋणदाताओं के घ्यानाथ
प्रासंगिक विवरण
1 कॉर्पोरेट देनदार का नाम कार्निवल फिल्मस प्राइवेट लिमिटेड
2 कॉर्पोरेट देनदार के निगम की तिथि 16/01/2012
3 प्राधिकरण जिसके तहत कॉर्पोरेट देनदार शामिल/पंजीकृत है कंपनी रजिस्ट्रार, ग्वाल्थर
4 कॉर्पोरेट पक्षन संख्या / कॉर्पोरेट देनदार की सीमांत देयता पक्षन संख्या U92100MP2012PTC027484
5 कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रमुख कार्यालय (यदि कोई हो) का पता पंजीकृत कार्यालय: एफएम-11-मानसररी कॉम्प्लेक्स, 7 न, स्ट्रीट शिवाजी नगर, भोपाल, मध्य प्रदेश-462016, भारत कॉर्पोरेट कार्यालय: कार्निवल फिल्मस, पुनवार डिस्ट्रीब्यूटर्स स्टेशन, जनरल ए.के. वैद्य मार्ग, ऑफ स्टर्न एक्सप्रेस हाउस, मनाड ईस्ट, मुंबई, महाराष्ट्र- 400097, भारत
6 कॉर्पोरेट देनदार के संबंध में दिवालियापन प्रारंभ होने की तारीख 22/03/2024
7 दिवाल समाधान प्रक्रिया बंद होने की अनुमति तिथि 18.09.2024 यानी दिवाला प्रारंभ होने की तारीख से 180 दिन
8 अंतिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या सत्येन्द्र शर्मा रवि, क्रमांक IBB/PA-002/IP-N00737/2018-19/12260
9 बोर्ड के साथ पंजीकृत अंतिम समाधान पेशेवर का पता और ई-मेल पता: एम-3, ब्लॉक नंबर 51, अनुम प्लाजा-द्वितीय, पहली मंजिल, एक्सप्रेस बिल्डिंग के ऊपर, संजय प्लेन, अमरा-282002, उत्तर प्रदेश, भारत E-mail ID: satyendrasir@gmail.com
10 अंतिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ईमेल पता: एम-3, ब्लॉक नंबर 51, अनुम प्लाजा-द्वितीय, पहली मंजिल, एक्सप्रेस बिल्डिंग के ऊपर, संजय प्लेन, अमरा-282002, उत्तर प्रदेश, भारत E-mail ID: satyendrasir@gmail.com cnp.carnivalfilms@outlook.com
11 दावे प्रस्तुत करने की अंतिम तिथि 05/04/2024
12 उप-धारा (6) के खंड (बी) के तहत लेनदारों की श्रेणियां, यदि कोई हो, धारा 21, अंतिम समाधान पेशेवर द्वारा सूचित की गई हैं
13 दिवाल पेशेवरों के नाम एवं वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पेशवाण गया (प्रत्येक वर्ग के लिए तीन नाम) इस स्तर पर लेनदारों के किसी भी वर्ग का पता नहीं लगाया जा सके। तदनुरात कोई अधिकृत प्रतिनिधि प्रस्तावित नहीं है।
14 (ए) प्रासंगिक प्रश्न और (बी) अधिकृत प्रतिनिधियों का विवरण (प्रत्येक वर्ग के लिए तीन नाम) (ए) वेबसाइट <https://bbi.gov.in/home/downloads> (बी) कॉलिंग 13 के मद्देनजर लागू नहीं है।
इसके द्वारा नोटिस दिया जाता है कि नेशनल कंपनी लॉ ट्रिब्यूनल, इंदौर बेंच ने 22.03.2024 को कार्निवल फिल्मस प्राइवेट लिमिटेड की कॉर्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है। कार्निवल फिल्मस प्राइवेट लिमिटेड के लेनदारों को प्रॉपर्टि संख्या 10 के सामने ऑडिबिड पत्र पर अंतिम रिजल्टेशन प्रोफेशनल को 05/04/2024 को या उससे पहले सतत के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है।
वित्तीय ऋणदाता अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से सतत के साथ दावे प्रस्तुत कर सकते हैं।
प्रतिष्ठित संख्या 12 के सामने सूचीबद्ध एम वर्ग से संबंधित एक वित्तीय ऋणदाता, फार्म सीए एवं वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रतिष्ठित संख्या 13 के सामने सूचीबद्ध तीन दिवाल पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा। लागू नहीं दावे के दूधे या भ्रामक सतत प्रस्तुत करने पर जुर्माना लगाया जाएगा।
दिनांक: 23.03.2024 एमबी/-
स्थान: अमरा सत्येन्द्र शर्मा
रवि, क्रमांक IBB/PA-002/IP-N00737/2018-19/12260 अंतिम समाधान पेशेवर

INDIA SUPPORTS BHUTAN IN HEALTHCARE

Modi unveils India-funded hospital

150-bed hospital built at a cost of ₹141 crore

PRESS TRUST OF INDIA Thimphu, March 23

PRIME MINISTER NARENDRA Modi and his Bhutanese counterpart Tshering Tobgay on Saturday inaugurated a hospital built with Indian assistance...



Prime Minister Narendra Modi and his Bhutanese counterpart Tshering Tobgay at the Gyaltsuen Jetsun Pema Mother and Child Hospital in Thimphu

the Government of India in Thimphu. "Inaugurated the Gyaltsuen Jetsun Pema Wangchuk Mother and Child Hospital, which stands as a beacon of hope for several families, offering quality healthcare," Modi posted on X.

He said the new facility embodies a commitment to nurturing a healthy future generation. "A boost to partnership in healthcare. PM @narendramodi together with PM @tsheringtobgay of Bhutan inaugurated the Gyaltsuen Jetsun Pema Mother and Child Hospital in Thimphu. The state-of-the-art hospital is a shining example of India-Bhutan development cooperation..."

As IS claims responsibility, Russia arrests 11 in Moscow shooting killing over 140

REUTERS Moscow, March 23

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People lay flowers in memory of the victims in Donetsk, Russian-controlled Ukraine

Ukraine was linked to attack, suggests Vladimir Putin

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Pak is sponsoring terrorism at 'industry level': Jaishankar

PRESS TRUST OF INDIA Singapore, March 23

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External affairs minister S Jaishankar pays tribute to Netaji Subhas Chandra Bose in Singapore

Underlining that Pakistan has been sponsoring terrorism against India, Jaishankar asked, "How do you deal with a neighbour who does not hide the fact that they use terrorism as an instrument of statecraft?"

and the US as a "multi-vector" policy and said it was possible to deal with each one on a "non-exclusive" basis because of India's strong non-alliance culture.

US Senate passes \$1.2-trillion funding package, ending threat of a partial shutdown

ASSOCIATED PRESS Washington, March 23

THE SENATE PASSED a \$1.2 trillion package of spending bills in the early morning hours on Saturday, a long overdue action nearly six months into the budget year that will push any threats of a government shutdown to the fall.

Prospects for a short-term government shutdown had appeared to grow after Republicans and Democrats battled over proposed amendments to the bill.

shutdown preparations because there was a high degree of confidence that Congress would pass the legislation and the president would sign it on Saturday.

Invest in India's semicon manufacturing: EAM urges Singapore biz community

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EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday briefed Singapore's business community about the strides taken by India in the field of manufacture of semiconductors and appealed to them to invest in this key sector in the country.

300-plus audience, mostly Singapore-based members of the business community. "A very productive interaction with leading Singaporean corporate figures... Appreciate their positive feedback on the India growth story, based on investment experiences... Confident that their commitment to doing more business in India will further increase," Jaishankar later posted on X along with some photos from the event.

China's claims on Arunachal 'ludicrous': Jaishankar

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INDIA SUPPORTS BHUTAN IN HEALTHCARE

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RUSSIA SAID ON Saturday it had arrested 11 people including four suspected gunmen in connection with a shooting rampage that killed 143 people in a concert hall near Moscow, the deadliest attack in Russia for 20 years.

Militant Islamist group Islamic State (IS) claimed responsibility for Friday's attack but there were indications that Russia was pursuing a Ukrainian link, despite emphatic denials from Ukrainian officials that Kyiv had anything to do with it.

A senior Russian lawmaker, Andrei Kartapolov, said that if Ukraine was involved, then Russia must deliver a "worthy, clear and concrete" reply on the battlefield. Ukrainian military intelligence spokesman Andriy Yusov told Reuters: "Ukraine was of course not involved in this terror attack. Ukraine is defending its sovereignty from Russian invaders, liberating its own territory and is fighting with the occupiers' army and military targets, not civilians."



People lay flowers in memory of the victims in Donetsk, Russian-controlled Ukraine

Ukraine was linked to attack, suggests Vladimir Putin

RUSSIAN PRESIDENT VLADIMIR Putin said that additional security measures have been imposed throughout the country and suggested that Ukraine was linked to the attack on a concert hall on the outskirts of Moscow that killed 115 people. The Islamic State group's Afghanistan branch claimed responsibility for Friday's attack in a statement posted on affiliated channels on social media.

lie from the Russian special services. Russian state TV editor Margarita Simonyan published a video of one of the suspects, a young bearded man, being interrogated by the side of a road. She said the death toll had climbed to 143 but did not give the source of her information. Russia's investigative committee earlier said at least 115 had died in the attack, in which camouflage-clad gunmen opened fire with automatic weapons at concertgoers in the Circus City Hall near the capital.

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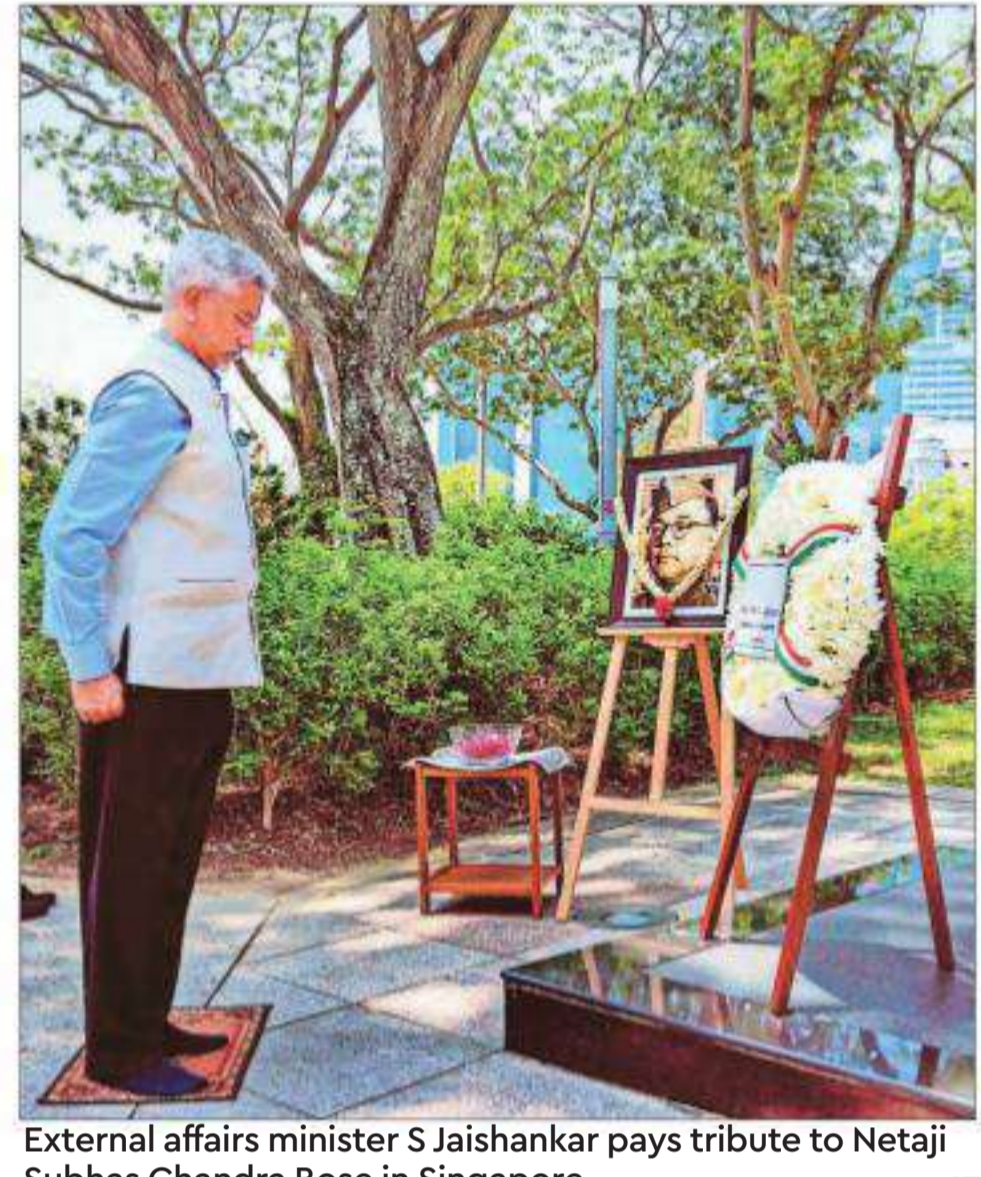
Pak is sponsoring terrorism at 'industry level': Jaishankar

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UNDERLINING THAT PAKISTAN is sponsoring terrorism at almost an "industry level", external affairs minister S Jaishankar on Saturday asserted that the mood in India now is not to overlook terrorists and it "will not skirt this problem anymore".

Jaishankar, who is on a three-day visit to Singapore, made these remarks during a Q&A round held post his lecture session on his authored book Why Bharat Matters at Institute of South Asian Studies (ISAS) of National University of Singapore (NUS). "Every country wants a stable neighbourhood...if nothing else, you want at least a quiet neighbourhood," he said in response to a question on India's ties with Pakistan. However, unfortunately, it is not the same with India, he said.

Underlining that Pakistan has been sponsoring terrorism against India, Jaishankar asked, "How do you deal with a neighbour who does not hide the fact that they use terrorism as an instrument of statecraft?" "It's not a one-off happening...but very sustained, almost at an industry level...So what we have come to conclude is that we have to find a way of addressing (the menace), that dodging the problem gets us nowhere, it only invites more trouble," he said. "I don't have a quick instantaneous fix (to this issue). But what I can tell you is that India will not skirt this problem anymore. We are not going to say, 'well, that happened and let's continue our dialogue...we have a problem and we must be hon-



External affairs minister S Jaishankar pays tribute to Netaji Subhas Chandra Bose in Singapore

est enough to face up to that problem, however difficult it is...we should not give the other country a free pass, saying there's nothing they can do about it or it's a very hard problem, or there's so much else at stake that let us overlook," he asserted. In India now, Jaishankar said, "the mood is not to overlook terrorists". Ties between India and Pakistan strained after a terror attack on the Pathankot Air Force base in 2016 by terror groups based in the neighbouring country. India's non-balance culture enables to balance relations with both Russia, US

Dr S Jaishankar described India's relationship with Russia and the US as a "multi-vector" policy and said it was possible to deal with each one on a "non-exclusive" basis because of India's strong non-alliance culture. On his three-day visit to Singapore, he said, "On Russia-US, when I said multi-vector policy today, this is something which every, certainly every significant country is going to face. Which is, if you have conflicting interests, if you have different partners, if you are vested in relationships, which often appear to be at cross purposes with each other, how do you actually reconcile this?" "And the answer is clearly, to find ways by which each one of them is dealt with on a non-exclusive basis," Jaishankar said.

Invest in India's semicon manufacturing: EAM urges Singapore biz community

PRESS TRUST OF INDIA Singapore, March 23

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday briefed Singapore's business community about the strides taken by India in the field of manufacture of semiconductors and appealed to them to invest in this key sector in the country. He spoke about how machines for the manufacture of semiconductors have started coming (to India) and also how India is progressing towards establishing the first three plants for this multi-billion dollar industry. "There is a degree of purpose and seriousness as well as investment going into manufacturing that has not been seen for a long time," Jaishankar told a

300-plus audience, mostly Singapore-based members of the business community. "A very productive interaction with leading Singaporean corporate figures... Appreciate their positive feedback on the India growth story, based on investment experiences... Confident that their commitment to doing more business in India will further increase," Jaishankar later posted on X along with some photos from the event. Jaishankar highlighted "a very good global manufacturing response to the Production Linked Initiative (PLI) scheme," but at the same time reminded the audience that India had missed the manufacturing bus in the previous decades.

White House statement said. Prospects for a short-term government shutdown had appeared to grow after Republicans and Democrats battled over proposed amendments to the bill. Any successful amendments to the bill would have sent the legislation back to the House, which had already left town for a two-week recess. But shortly before midnight Senate Majority Leader Chuck Schumer announced a breakthrough. "It's been a very long and difficult day, but we have just reached an agreement to complete the job of funding the government," Schumer said.

US Senate passes \$1.2-trillion funding package, ending threat of a partial shutdown

WASHINGTON, March 23

THE SENATE PASSED a \$1.2 trillion package of spending bills in the early morning hours on Saturday, a long overdue action nearly six months into the budget year that will push any threats of a government shutdown to the fall.

The bill now goes to President Joe Biden to be signed into law. The vote was 74-24. It came after funding had expired for the agencies at midnight, but the White House sent out a notice shortly after the deadline announcing the Office of Management and Budget had ceased

shut down preparations because there was a high degree of confidence that Congress would pass the legislation and the president would sign it on Saturday. "Because obligations of federal funds are incurred and tracked on a daily basis, agencies will not shut down and may continue their normal operations," the

China's claims on Arunachal 'ludicrous': Jaishankar

PRESS TRUST OF INDIA Singapore, March 23

EXTERNAL AFFAIRS MINISTER S Jaishankar dismissed China's repeated claims on Arunachal Pradesh as "ludicrous" and asserted that the frontier state was a "natural part of India". In probably his first public comments on China's frequent claims on Arunachal Pradesh and its opposition to Indian leaders visiting the state, Jaishankar said it was not a new issue. "I mean China has laid claim, it has expanded its claim. The claims are ludicrous to begin with and remain ludicrous today," he said in response to a question on the Arunachal issue after delivering a lecture at the prestigious Institute of South Asian Studies (ISAS) of the National University of Singapore (NUS) in Singapore. Jaishankar said the challenge for India today is how to find the sustainable equilibrium between two rising powers, who also happen to be neighbours, and who have a history and a population, which sets them apart from the rest of the world and who also have capabilities. He also said it came as a "great surprise" to India when the Chinese in 2020 "chose to do something on the border, which was completely violative of agreements we had reached".

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RELIGARE ENTERPRISES LIMITED Regd. Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019 CIN: L74899DL1984PLC146935, Phone: +91-11-4472-5676, Website: www.religare.com, email: investorservices@religare.com RESULT OF POSTAL BALLOT Pursuant to the Postal Ballot Notice dated February 07, 2024, Section(s) 108 and 110 of the Companies Act, 2013 read with rules made thereunder & Secretarial Standards (SS-2) issued by the Institute of Company Secretaries of India (ICSI) on General Meetings and in terms of the General Circular No.14/2020 dated 8th April 2020 read with General Circular No.17/2020 dated 13th April 2020 and General Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs (the "MCA Circulars") and on basis of report of the scrutiner, the result of the Postal Ballot (via e-voting only) was announced and submitted to the stock exchanges on Saturday, March 23, 2024. Summary of Postal Ballot results is as follows:

THE SUKHJIT STARCH & CHEMICALS LIMITED Regd. Office: Saral Road, Phagwara, (Distt. Kapurthala) Punjab-144 401. E-mail: sukhjit@sukhjitgroup.com. Website: www.sukhjitgroup.com Ph. 01824-468800 Fax: 01824-261669. CIN : L15321PB1944PLC001925 NOTICE OF E-VOTING THROUGH POSTAL BALLOT Pursuant to the provisions of Section 108 & 110 of The Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Company is pleased to offer e-voting facility through postal ballot to the members to cast their votes electronically for the resolution set forth in the notice of Postal Ballot. The cut-off date for sending notice to shareholders / determining eligibility for E-Voting is 22nd March, 2024. The notice of E-voting has already been sent to the shareholders through E-Mail and a copy of the same has also been placed on the website of the company i.e. www.sukhjitgroup.com. The Company has engaged the services of National Securities Depository Ltd. (NSDL) to provide the E-voting facility. The E-voting is available at the link www.evotingnsdl.com. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut off date only shall be entitled to avail the facility of remote E-voting. The E-voting facility will be available during the following voting period:- Commencement of E-voting: Wednesday, 27th March, 2024 at 9:00 A.M. End of E-voting: Thursday, 28th April, 2024 at 5:00 P.M. The E-voting module shall be disabled by NSDL for voting after 5:00 P.M. on Thursday, 25th April, 2024. Once the vote on the resolutions is cast, the shareholder shall not be allowed to change it subsequently. In case any eligible Member is desirous of obtaining a printed Postal Ballot Form or a duplicate form, such Member can download the Postal Ballot Notice / Form from the website of the Company or may write an email at cssukhjit@gmail.com or info@skylinereta.com. The Company / RTA shall forward the same along with postage prepaid self-addressed Business Reply Envelope to the Member. Mr. Vipin Chander Sharma, Sr. Manager, for the time being of the company, is appointed as Grievance Officer in relation to E-voting. Any query in this regard may be sent to vipan@sukhjitgroup.com or ccssukhjit@gmail.com. FOR THE SUKHJIT STARCH & CHEMICALS LTD. Sd/- Aman Setia Date: 23rd March, 2024 Vice President (Finance) & Company Secretary

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF CARNIVAL FILMS PRIVATE LIMITED RELEVANT PARTICULARS 1. Name of corporate debtor: Carnival Films Private Limited 2. Date of incorporation of corporate debtor: 16/01/2012 3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Gwalior. 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U92100AP2012PT0027484 5. Address of the registered office and principal office (if any) of corporate debtor: Registered Office: FM-5B Mansarovar Complex, 7 No Stop Shivaji Nagar, Bhopal, Madhya Pradesh-462016, India Corporate Office: Carnival House, Nr Dindoshi Fire Station, Gen A, K Vaideya Marg, Off Western Express Highway, Malad East, Mumbai, Maharashtra- 400097, India 6. Insolvency commencement date in respect of corporate debtor: 22.03.2024 7. Estimated date of closure of insolvency resolution process: 18.09.2024 i.e. 180 days from Insolvency Commencement Date 8. Name and the registration number of the insolvency professional acting as interim resolution professional: Satyendra Sharma Reg. No. IBI/IFA-002/IP-NO07/37/2018-19/12280 9. Address and e-mail of the interim resolution professional, as registered with the Board: Address: M-3, Block No 51, Anupam Plaza-II, First Floor, Above Axis Bank, Sarjaj Place, Agra-282002, Uttar Pradesh, India. E-mail ID: satyendrasr@rediffmail.com 10. Address and email to be used for correspondence with the interim resolution professional: Address: M-3, Block No 51, Anupam Plaza-II, First Floor, Above Axis Bank, Sarjaj Place, Agra-282002, Uttar Pradesh, India. E-mail ID: satyendrasr@rediffmail.com; info.carnivalfilms@outlook.com 11. Last date for submission of claims: 05/04/2024 12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional: No Class of Creditors could be ascertained at this stage. 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): No Class of Creditors could be ascertained at this stage accordingly no Authorised Representative is proposed. 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13 Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Carnival Films Private Limited on 22.03.2024. The Creditors of Carnival Films Private Limited are hereby called upon to submit their claims with proof on or before 05/04/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA, Not Applicable. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Satyendra Sharma Date: 23.03.2024 Interim Resolution Professional Reg. No. IBI/IFA-002/IP-NO07/37/2018-19/12280 Place: Agra

INDIA SUPPORTS BHUTAN IN HEALTHCARE

Modi unveils India-funded hospital

150-bed hospital built at a cost of ₹141 crore

PRESS TRUST OF INDIA Thimphu, March 23

PRIME MINISTER NARENDRA Modi and his Bhutanese counterpart Tshering Tobgay on Saturday inaugurated a hospital built with Indian assistance which will offer quality health-care for women and children and be a shining example of India-Bhutan development cooperation.



Prime Minister Narendra Modi and his Bhutanese counterpart Tshering Tobgay at the Gyaltsuen Jetsun Pema Mother and Child Hospital in Thimphu

the Government of India in Thimphu. "Inaugurated the Gyaltsuen Jetsun Pema Wangchuk Mother and Child Hospital, which stands as a beacon of hope for several families, offering quality healthcare," Modi posted on X.

He said the new facility embodies a commitment to nurturing a healthy future generation. "A boost to partnership in healthcare. PM @narendramodi together with PM @tsheringtobgay of Bhutan inaugurated the Gyaltsuen Jetsun Pema Mother and Child Hospital in Thimphu. The state-of-the-art hospital is a shining example of India-Bhutan development cooperation." external affairs ministry spokesperson Randhir Jaiswal said in a post on X. India has supported the development of the hospital in two phases. The first phase was constructed at a cost of ₹22 crore and has been operational since 2019. The construction of the second phase was taken up in 2019, as part of the 12th Five Year Plan at a cost of ₹119 crore, and was completed recently, the Ministry of External Affairs said in a press release. It said that the newly constructed hospital would add value to the quality of mother and child health services in Bhutan. The new facility will house state-of-the-art facilities for Pediatrics, Gynaecology and Obstetrics, Anaesthesiology, Operation Theatre, Neonatal Intensive Care and Pediatric Intensive Care. "The Hospital stands as a shining example of India-Bhutan partnership in health care," it added. "Bhutan has been receiving a lot of support from India, especially in the health sector, starting from the three referral hospitals and also other health facilities," Bhutan health minister Tandin Wangchuk told PTI.

As IS claims responsibility, Russia arrests 11 in Moscow shooting killing over 140

REUTERS Moscow, March 23

RUSSIA SAID ON Saturday it had arrested 11 people including four suspected gunmen in connection with a shooting rampage that killed 143 people in a concert hall near Moscow, the deadliest attack in Russia for 20 years. Militant Islamist group Islamic State (IS) claimed responsibility for Friday's attack but there were indications that Russia was pursuing a Ukrainian link, despite emphatic denials from Ukrainian officials that Kyiv had anything to do with it. The FSB security service said "all four terrorists" had been arrested while heading to the Ukrainian border, and that they had contacts in Ukraine. It said they were being transferred to Moscow. "Now we know in which country these bloody b*****s planned to hide from pursuit - Ukraine," Foreign Ministry spokeswoman Maria Zakharova said on Telegram. A senior Russian lawmaker, Andrei Kartapolov, said that if Ukraine was involved, then Russia must deliver a "worthy, clear and concrete" reply on the battlefield. Ukrainian military intelligence spokesman Andriy Yusov told Reuters: "Ukraine was of course not involved in this terror attack. Ukraine is defending its sovereignty from Russian invaders, liberating its own territory and is fighting with the occupiers' army and military targets, not civilians." He said the FSB version that the suspects were arrested en route to Ukraine was "of course another



People lay flowers in memory of the victims in Donetsk, Russian-controlled Ukraine

Ukraine was linked to attack, suggests Vladimir Putin

RUSSIAN PRESIDENT VLADIMIR Putin said that additional security measures have been imposed throughout the country and suggested that Ukraine was linked to the attack on a concert hall on the outskirts of Moscow that killed 115 people. The Islamic State group's Afghanistan branch claimed responsibility for Friday's attack in a statement posted on affiliated channels on social media. A US intelligence official told The Associated Press that US agencies had confirmed that the group was responsible for the attack. However, some Russian politicians pointed the finger at Ukraine shortly after the attack - accusations that Ukraine has strongly denied. Putin said all four people directly involved in the attack had been detained and suggested they were trying to cross the border into Ukraine while escaping. He provided no evidence for that claim. —AP

SUPPORT POURS IN FOR KATE



Britain's princess Kate Middleton announced she was suffering from cancer in a video message, following which she received an outpouring of support and admiration from the world over

Pak is sponsoring terrorism at 'industry level': Jaishankar

PRESS TRUST OF INDIA Singapore, March 23

UNDERLINING THAT PAKISTAN is sponsoring terrorism at almost an "industry level", external affairs minister S Jaishankar on Saturday asserted that the mood in India now is not to overlook terrorists and it "will not skirt this problem anymore". Jaishankar, who is on a three-day visit to Singapore, made these remarks during a Q&A round held post his lecture session on his authored book 'Why Bharat Matters' at Institute of South Asian Studies (ISAS) of National University of Singapore (NUS). "Every country wants a stable neighbourhood...if nothing else, you want at least a quiet neighbourhood," he said in response to a question on India's ties with Pakistan. However, unfortunately, it is not the same with India, he said. Underlining that Pakistan has been sponsoring terrorism against India, Jaishankar asked, "How do you deal with a neighbour who does not hide the fact that they use terrorism as an instrument of statecraft?" "It's not a one-off happening...but very sustained, almost at an industry level...So what we have come to conclude is that we have to find a way of addressing (the menace), that dodging the problem gets us nowhere, it only invites more trouble," he said. "I don't have a quick instantaneous fix (to this issue). But what I can tell you is that India will not skirt this problem anymore. We are not going to say, 'well, that happened and let's continue our dialogue...we have a problem and we must be honest enough to face up to that problem, however difficult it is...we should not give the other country a free pass, saying there's nothing they can do about it or it's a very hard problem, or there's so much else at stake that let us overlook," he asserted. In India now, Jaishankar said, "the mood is not to overlook terrorists". Ties between India and Pakistan strained after a terror attack on the Pathankot Air Force base in 2016 by terror groups based in the neighbouring country. India's non-alliance culture enables to balance relations with both Russia, US



External affairs minister S Jaishankar pays tribute to Netaji Subhas Chandra Bose in Singapore

Dr S Jaishankar described India's relationship with Russia and the US as a "multi-vector" policy and said it was possible to deal with each one on a "non-exclusive" basis because of India's strong non-alliance culture. On his three-day visit to Singapore, he said, "On Russia-US, when I said multi-vector policy today, this is something which every, certainly every significant country is going to face. Which is, if you have conflicting interests, if you are vested in relationships, which often appear to be at cross purposes with each other, how do you actually reconcile this? "And the answer is clearly, to find ways by which each one of them is dealt with on a non-exclusive basis," Jaishankar said.

US Senate passes \$1.2-trillion funding package, ending threat of a partial shutdown

ASSOCIATED PRESS Washington, March 23

THE SENATE PASSED a \$1.2 trillion package of spending bills in the early morning hours on Saturday, a long overdue action nearly six months into the budget year that will push any threats of a government shutdown to the fall. The bill now goes to President Joe Biden to be signed into law. The vote was 74-24. It came after funding had expired for the agencies at midnight, but the White House sent out a notice shortly after the deadline announcing the Office of Management and Budget had ceased

Prospects for a short-term government shutdown had appeared to grow after Republicans and Democrats battled over proposed amendments to the bill. Any successful amendments to the bill would have sent the legislation back to the House, which had already left town for a two-week recess. But shortly before midnight Senate Majority Leader Chuck Schumer announced a breakthrough. "It's been a very long and difficult day, but we have just reached an agreement to complete the job of funding the government," Schumer said.

White House statement said. Prospects for a short-term government shutdown had appeared to grow Friday evening after Republicans and Democrats battled over proposed amendments to the bill. Any successful amendments to the bill would have sent the legislation back to the House, which had already left town for a two-week recess. But shortly before midnight Senate Majority Leader Chuck Schumer announced a breakthrough. "It's been a very long and difficult day, but we have just reached an agreement to complete the job of funding the government," Schumer said.

Invest in India's semicon manufacturing: EAM urges Singapore biz community

PRESS TRUST OF INDIA Singapore, March 23

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday briefed Singapore's business community about the strides taken by India in the field of manufacture of semiconductors and appealed to them to invest in this key sector in the country. He spoke about how machines for the manufacture of semiconductors have started coming (to India) and also how India is progressing towards establishing the first three plants for this multi-billion dollar industry. "There is a degree of purpose and seriousness as well as investment going into manufacturing that has not been seen for a long time," Jaishankar told a

300-plus audience, mostly Singapore-based members of the business community. "A very productive interaction with leading Singaporean corporate figures... Appreciate their positive feedback on the India growth story, based on investment experiences... Confident that their commitment to doing more business in India will further increase," Jaishankar later posted on X along with some photos from the event. Jaishankar highlighted "a very good global manufacturing response to the Production Linked Initiative (PLI) scheme," but at the same time reminded the audience that India had missed the manufacturing bus in the previous decades.

China's claims on Arunachal 'ludicrous': Jaishankar

PRESS TRUST OF INDIA Singapore, March 23

EXTERNAL AFFAIRS MINISTER S Jaishankar dismissed China's repeated claims on Arunachal Pradesh as "ludicrous" and asserted that the frontier state was a "natural part of India". In probably his first public comments on China's frequent claims on Arunachal Pradesh and its opposition to Indian leaders visiting the state, Jaishankar said it was not a new issue. "I mean China has laid claim, it has expanded its claim. The claims are ludicrous to begin with and remain ludicrous today," he said in response to a question on the Arunachal issue after delivering a lecture at the prestigious Institute of South Asian Studies (ISAS) of the National University of Singapore (NUS) in Singapore. Jaishankar said the challenge for India today is how to find the sustainable equilibrium between two rising powers, who also happen to be neighbours, and who have a history and a population, which sets them apart from the rest of the world and who also have capabilities. He also said it came as a "great surprise" to India when the Chinese in 2020 "chose to do something on the border, which was completely violative of agreements we had reached".

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PayU Finance India Private Limited Registered Office: Shiv Building, Fourth Floor, Crossing of Sahar Road, Vile Parle East, Mumbai - 400 057, Maharashtra Website: https://www.payufin.in/ Advertisement for Sale of non-performing assets of PayU Finance India Private Limited under Swiss Challenge Method PayU Finance India Private Limited (PayU Finance) is conducting a sale of its non-performing asset forming part of unsecured loan portfolio for cash consideration, on "as is, where is" and non-recourse basis under "Swiss Challenge Method". PayU Finance has received an offer from an "Base/Initial Bidder". The "Challenger" bid should have minimum mark-up of 5% over "Base / Initial Bidder" bid. The "Base / Initial Bidder" shall have a right to match the highest challenger bid. For detailed process and timelines on the Swiss Challenge Method, please visit PayU Finance's website https://payufin.in/. The interested Challenger(s) shall submit its bid on or before 8:00 PM on March 27, 2024 (Due Date) in either a sealed envelope to PayU Finance at the following address: Shiv Building, Fourth Floor, Crossing of Sahar Road, Vile Parle East, Mumbai - 400 057 or by an e-mail to the following email ID: pratik.khandelwal@payufin.com

BATA INDIA LIMITED [CIN: L19201WB1931PLC007261] Registered Office: 27B, Camac Street, 1st Floor, Kolkata - 700016, West Bengal Telephone: +91 33 2301 4400 • Fax: +91 33 2289 5748 E-mail: share.dept@bata.com • Website: www.bata.in NOTICE FOR LOSS OF SHARE CERTIFICATE The following share certificate(s) of Bata India Limited (the "Company") have been reported as lost/misplaced and their holder(s) have requested for issue of duplicate share certificate(s). Name of Shareholder(s) Folio No. Certificate No. No. of Shares Distinctive Nos. (both inclusive) ASOKE KUMAR BANERJEE, J.T. SHITOLA DEBI 0091270 728569 764 127906439 - 127907202 Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to them unless a valid objection is received by the Company within 15 days from the date of this notice. No claims will be entertained by the Company thereafter. Any person who has/have a claim in respect of the said certificate(s) should lodge claim with all supporting documents with the Company at its Registered Office. For BATA INDIA LIMITED Sd/- NITIN BAGARIA Company Secretary Place : Gurugram Date : March 23, 2024

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF CARNIVAL FILMS PRIVATE LIMITED RELEVANT PARTICULARS 1. Name of corporate debtor: Carnival Films Private Limited 2. Date of incorporation of corporate debtor: 16/01/2012 3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Gwalior 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U92100MP2012PT0027484 5. Address of the registered office and principal office (if any) of corporate debtor: Registered Office : FM-18 Mansarovar Complex, 7 No Stop Shivaji Nagar, Bhopal, Madhya Pradesh - 462015, India Corporate Office : Carnival House, Nr Dindoshi Fire Station, Gen A, K Vaideya Marg, Off Western Express Highway, Malad East, Mumbai, Maharashtra- 400097, India 6. Insolvency commencement date in respect of corporate debtor: 22.03.2024 7. Estimated date of closure of insolvency resolution process: 18.09.2024 i.e. 180 days from Insolvency Commencement Date 8. Name and the registration number of the insolvency professional acting as interim resolution professional: Satyendra Sharma Reg. No. IBI/IFA-002/IP/NO0737/2018-19/12260 9. Address and e-mail of the interim resolution professional, as registered with the Board: Address: M-3, Block No 51, Anuramp Plaza-II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasip@gmail.com; cnp.carnivalfilms@outlook.com 10. Address and email to be used for correspondence with the interim resolution professional: Address: M-3, Block No 51, Anuramp Plaza-II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasip@gmail.com; cnp.carnivalfilms@outlook.com 11. Last date for submission of claims: 05/04/2024 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: No Class of Creditors could be ascertained at this stage. 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed. 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13 Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Carnival Films Private Limited on 22.03.2024. The Creditors of Carnival Films Private Limited are hereby called upon to submit their claims with proof on or before 05/04/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorized Representative of the class in Form CA. Not Applicable Submission of false or misleading proofs of claim shall attract penalties. Sd/ Date: 23.03.2024 Satyendra Sharma Interim Resolution Professional Place: Agra Reg. No. IBI/IFA-002/IP/NO0737/2018-19/12260

RELIGARE ENTERPRISES LIMITED Regd. Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019 CIN: L74899DL1984PLC146935, Website: www.religare.com, email: investorservices@religare.com RESULT OF POSTAL BALLOT Pursuant to the Postal Ballot Notice dated February 07, 2024, Section(s) 108 and 110 of the Companies Act, 2013 read with rules made thereunder & Secretarial Standards (SS-2) issued by the Institute of Company Secretaries of India (ICSI) on General Meetings and in terms of the General Circular No.14/2020 dated 8th April 2020 read with General Circular No.17/2020 dated 13th April 2020 and General Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs (the "MCA Circulars") and on basis of report of the scrutiner, the result of the Postal Ballot (via e-voting only) was announced and submitted to the stock exchanges on Saturday, March 23, 2024. Summary of Postal Ballot results is as follows: Resolution No. 1 Particular(s) Special Resolution - Approve the investment by way of subscription of securities of MIC Insurance Web Aggregator Private Limited ("MIC"), wholly owned subsidiary of the Company Postal Ballot e-Votes %age Assent NA 5,11,49,558 26.116 Dissent NA 14,47,09,199 73.884 Total NA 19,58,58,757 100 Resolution No. 2 Particular(s) Special Resolution - Amend the Articles of Association of the Company Postal Ballot e-Votes %age Assent NA 8,57,26,609 68.101 Dissent NA 4,01,54,354 31.899 Total NA 12,58,80,963 100 Accordingly, the Resolutions as set out in the Notice of Postal Ballot dated February 07, 2024 were not approved by the members. By Order of the Board of Directors For Religare Enterprises Limited Sd/- Reena Jayara Company Secretary Date: March 23, 2024 Place: New Delhi

THE SUKHJIT STARCH & CHEMICALS LIMITED Regd. Office: Sarej Road, Phagwara, (Distt. Kapurthala) Punjab-144 401. E-mail: sukhjit@sukhjitgroup.com Website: www.sukhjitgroup.com Ph. 01824-468800 Fax: 01824-261669, CIN : L15321PB1944PLC001925 NOTICE OF E-VOTING THROUGH POSTAL BALLOT Pursuant to the provisions of Section 108 & 110 of The Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Company is pleased to offer e-voting facility through postal ballot to the members to cast their votes electronically for the resolution set forth in the notice of Postal Ballot. The cut-off date for sending notice to shareholders / determining eligibility for E-Voting is 22nd March, 2024. The notice of E-voting has already been sent to the shareholders through E-Mail and a copy of the same has also been placed on the website of the company i.e. www.sukhjitgroup.com. The Company has engaged the services of National Securities Depository Ltd. (NSDL) to provide the E-voting facility. The E-voting is available at the link www.evotingnsdl.com. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut off date only shall be entitled to avail the facility of remote E-voting. The E-voting facility will be available during the following voting period:- Commencement of E-voting: Wednesday, 27th March, 2024 at 9:00 A.M. End of E-voting: Thursday, 28th April, 2024 at 5:00 P.M. The E-voting module shall be disabled by NSDL for voting after 5:00 P.M. on Thursday, 28th April, 2024. Once the vote on the resolutions is cast, the shareholder shall not be allowed to change it subsequently. In case any eligible Member is desirous of obtaining a printed Postal Ballot Form or a duplicate form, such Member can download the Postal Ballot Notice / Form from the website of the Company or may write an email at csukhjit@gmail.com or info@skyvineta.com. The Company / RTA shall forward the same along with postage prepaid self-addressed Business Reply Envelope to the Member, Mr. Vipin Chander Sharma, Sr. Manager, for the time being of the company, is appointed as Grievance Officer in relation to E-voting. Any query in this regard may be sent to vipan@sukhjitgroup.com or csukhjit@gmail.com. For THE SUKHJIT STARCH & CHEMICALS LTD. Sd/- Aman Setia Vice President (Finance) & Company Secretary Date: 23rd March, 2024

INDIA SUPPORTS BHUTAN IN HEALTHCARE

Modi unveils India-funded hospital

150-bed hospital built at a cost of ₹141 crore

PRESS TRUST OF INDIA Thimphu, March 23

PRIME MINISTER NARENDRA Modi and his Bhutanese counterpart Tshering Tobgay on Saturday inaugurated a hospital built with Indian assistance which will offer quality health-care for women and children and be a shining example of India-Bhutan development cooperation.



Prime Minister Narendra Modi and his Bhutanese counterpart Tshering Tobgay at the Gyaltsuen Jetsun Pema Mother and Child Hospital in Thimphu

the Government of India in Thimphu. "Inaugurated the Gyaltsuen Jetsun Pema Wangchuk Mother and Child Hospital, which stands as a beacon of hope for several families, offering quality healthcare," Modi posted on X.

He said the new facility embodies a commitment to nurturing a healthy future generation. "A boost to partnership in healthcare. PM @narendramodi together with PM @tsheringtobgay of Bhutan inaugurated the Gyaltsuen Jetsun Pema Mother and Child Hospital in Thimphu. The state-of-the-art hospital is a shining example of India-Bhutan development cooperation."

As IS claims responsibility, Russia arrests 11 in Moscow shooting killing over 140

REUTERS Moscow, March 23

RUSSIA SAID ON Saturday it had arrested 11 people including four suspected gunmen in connection with a shooting rampage that killed 143 people in a concert hall near Moscow, the deadliest attack in Russia for 20 years.

Militant Islamist group Islamic State (IS) claimed responsibility for Friday's attack but there were indications that Russia was pursuing a Ukrainian link, despite emphatic denials from Ukrainian officials that Kyiv had anything to do with it.

A senior Russian lawmaker, Andrei Kartapolov, said that if Ukraine was involved, then Russia must deliver a "worthy, clear and concrete" reply on the battlefield. Ukrainian military intelligence spokesman Andriy Yusov told Reuters: "Ukraine was of course not involved in this terror attack. Ukraine is defending its sovereignty from Russian invaders, liberating its own territory and is fighting with the occupiers' army and military targets, not civilians."



People lay flowers in memory of the victims in Donetsk, Russian-controlled Ukraine

Ukraine was linked to attack, suggests Vladimir Putin

RUSSIAN PRESIDENT VLADIMIR Putin said that additional security measures have been imposed throughout the country and suggested that Ukraine was linked to the attack on a concert hall on the outskirts of Moscow that killed 115 people. The Islamic State group's Afghanistan branch claimed responsibility for Friday's attack in a statement posted on affiliated channels on social media.

lie from the Russian special services. Russian state TV editor Margarita Simonyan published a video of one of the suspects, a young bearded man, being interrogated by the side of a road. She said the death toll had climbed to 143 but did not give the source of her information. Russia's investigative committee earlier said at least 115 had died in the attack, in which camouflage-clad gunmen opened fire with automatic weapons at concertgoers in the Circus City Hall near the capital.

SUPPORT POURS IN FOR KATE



Britain's princess Kate Middleton announced she was suffering from cancer in a video message, following which she received an outpouring of support and admiration from the world over

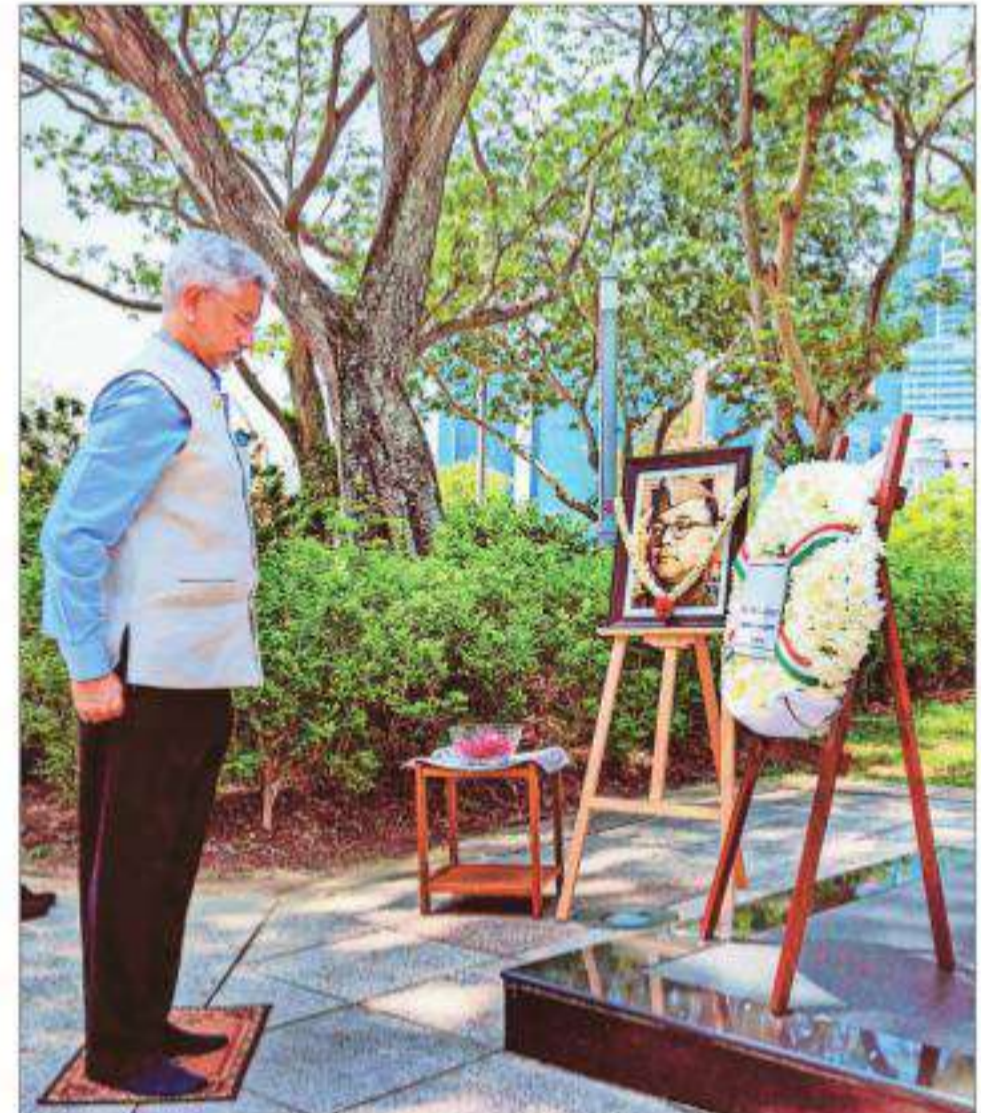
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PRESS TRUST OF INDIA Singapore, March 23

UNDERLINING THAT PAKISTAN is sponsoring terrorism at almost an "industry level", external affairs minister S Jaishankar on Saturday asserted that the mood in India now is not to overlook terrorists and it "will not skirt this problem anymore".

Jaishankar, who is on a three-day visit to Singapore, made these remarks during a Q&A round held post his lecture session on his authored book Why Bharat Matters at Institute of South Asian Studies (ISAS) of National University of Singapore (NUS). "Every country wants a stable neighbourhood...if nothing else, you want at least a quiet neighbourhood," he said in response to a question on India's ties with Pakistan.

Underlining that Pakistan has been sponsoring terrorism against India, Jaishankar asked, "How do you deal with a neighbour who does not hide the fact that they use terrorism as an instrument of statecraft?" "It's not a one-off happening...but very sustained, almost at an industry level...So what we have come to conclude is that we have to find a way of addressing (the menace), that dodging the problem gets us nowhere, it only invites more trouble," he said. "I don't have a quick instantaneous fix (to this issue). But what I can tell you is that India will not skirt this problem anymore. We are not going to say, 'well, that happened and let's continue our dialogue...we have a problem and we must be honest enough to face up to that problem, however difficult it is...we should not give the other country a free pass, saying there's nothing they can do about it or it's a very hard problem, or there's so much else at stake that let us overlook," he asserted. In India now, Jaishankar said, "the mood is not to overlook terrorists". Ties between India and Pakistan strained after a terror attack on the Pathankot Air Force base in 2016 by terror groups based in the neighbourhood country. India's non-balance culture enables to balance relations with both Russia, US



External affairs minister S Jaishankar pays tribute to Netaji Subhas Chandra Bose in Singapore

Dr S Jaishankar described India's relationship with Russia and the US as a "multi-vector" policy and said it was possible to deal with each one on a "non-exclusive" basis because of India's strong non-alliance culture. On his three-day visit to Singapore, he said, "On Russia-US, when I said multi-vector policy today, this is something which every, certainly every significant country is going to face. Which is, if you have conflicting interests, if you have different partners, if you are vested in relationships, which often appear to be at cross purposes with each other, how do you actually reconcile this?" "And the answer is clearly, to find ways by which each one of them is dealt with on a non-exclusive basis," Jaishankar said.

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"A very productive interaction with leading Singaporean corporate figures... Appreciate their positive feedback on the India growth story, based on investment experiences... Confident that their commitment to doing more business in India will further increase," Jaishankar later posted on X along with some photos from the event.

Jaishankar highlighted "a very good global manufacturing response to the Production Linked Incentive (PLI) scheme," but at the same time reminded the audience that India had missed the manufacturing bus in the previous decades.

China's claims on Arunachal 'ludicrous': Jaishankar

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EXTERNAL AFFAIRS MINISTER S Jaishankar dismissed China's repeated claims on Arunachal Pradesh as "ludicrous" and asserted that the frontier state was a "natural part of India". In probably his first public comments on China's frequent claims on Arunachal Pradesh and its opposition to Indian leaders visiting the state, Jaishankar said it was not a new issue. "I mean China has laid claim, it has expanded its claim. The claims are ludicrous to begin with and remain ludicrous today," he said in response to a question on the Arunachal issue after delivering a lecture at the prestigious Institute of South Asian Studies (ISAS) of the National University of Singapore (NUS) in Singapore.

Jaishankar said the challenge for India today is how to find the sustainable equilibrium between two rising powers, who also happen to be neighbours, and who have a history and a population, which sets them apart from the rest of the world and who also have capabilities. He also said it came as a "great surprise" to India when the Chinese in 2020 "chose to do something on the border, which was completely violative of agreements we had reached".

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BATA INDIA LIMITED [CIN: L19201WB1931PLC007261] Registered Office: 27B, Camac Street, 1st Floor, Kolkata - 700016, West Bengal Telephone: +91 33 2301 4400 • Fax: +91 33 2289 5748 E-mail: share.dept@bata.com • Website: www.bata.in NOTICE FOR LOSS OF SHARE CERTIFICATE

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF CARNIVAL FILMS PRIVATE LIMITED

RELIGARE ENTERPRISES LIMITED Regd. Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019 CIN: L74899DL1984PLC146935, Phone: +91-11-4472-5676, Website: www.religare.com, email: investorservices@religare.com RESULT OF POSTAL BALLOT Pursuant to the Postal Ballot Notice dated February 07, 2024, Section(s) 108 and 110 of the Companies Act, 2013 read with rules made thereunder & Secretarial Standards (SS-2) issued by the Institute of Company Secretaries of India (ICSI) on General Meetings and in terms of the General Circular No.14/2020 dated 8th April 2020 read with General Circular No.17/2020 dated 13th April 2020 and General Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs (the "MCA Circulars") and on basis of report of the scrutiner, the result of the Postal Ballot (via e-voting only) was announced and submitted to the stock exchanges on Saturday, March 23, 2024. Summary of Postal Ballot results is as follows:

THE SUKHJIT STARCH & CHEMICALS LIMITED Regd. Office: Saral Road, Phagwara, (Distt. Kapurthala) Punjab-144 401. E-mail: sukhjit@sukhjitgroup.com. Website: www.sukhjitgroup.com Ph. 01824-468800 Fax: 01824-261669. CIN : L15321PB1944PLC001925 NOTICE OF E-VOTING THROUGH POSTAL BALLOT Pursuant to the provisions of Section 108 & 110 of The Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Company is pleased to offer e-voting facility through postal ballot to the members to cast their votes electronically for the resolution set forth in the notice of Postal Ballot. The cut-off date for sending notice to shareholders / determining eligibility for E-Voting is 22nd March, 2024. The notice of E-voting has already been sent to the shareholders through E-Mail and a copy of the same has also been placed on the website of the company i.e. www.sukhjitgroup.com. The Company has engaged the services of National Securities Depository Ltd. (NSDL) to provide the E-voting facility. The E-voting is available at the link www.evotingnsdl.com. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut off date only shall be entitled to avail the facility of remote E-voting. The E-voting facility will be available during the following voting period:- Commencement of E-voting: Wednesday, 27th March, 2024 at 9:00 A.M. End of E-voting: Thursday, 28th April, 2024 at 5:00 P.M. The E-voting module shall be disabled by NSDL for voting after 5:00 P.M. on Thursday, 25th April, 2024. Once the vote on the resolutions is cast, the shareholder shall not be allowed to change it subsequently. In case any eligible Member is desirous of obtaining a printed Postal Ballot Form or a duplicate form, such Member can download the Postal Ballot Notice / Form from the website of the Company or may write an email at csukhjit@gmail.com or info@skylinereta.com. The Company / RTA shall forward the same along with postage prepaid self-addressed Business Reply Envelope to the Member. Mr. Vipin Chander Sharma, Sr. Manager, for the time being of the company, is appointed as Grievance Officer in relation to E-voting. Any query in this regard may be sent to vipan@sukhjitgroup.com or csukhjit@gmail.com. FOR THE SUKHJIT STARCH & CHEMICALS LTD. Sd/- Aman Setia Date: 23rd March, 2024 Vice President (Finance) & Company Secretary

RELEVANT PARTICULARS 1. Name of corporate debtor: Carnival Films Private Limited 2. Date of incorporation of corporate debtor: 16/01/2012 3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Gwalior. 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U92100MP2012PTC027484 5. Address of the registered office and principal office (if any) of corporate debtor: Registered Office: FM-58 Mansarovar Complex, 7 No Stop Shivaji Nagar, Bhopal, Madhya Pradesh-462016, India Corporate Office: Carnival House, Nr Dindoshi Fire Station, Gen A, K Vaodya Marg, Off Western Express Highway, Malad East, Mumbai, Maharashtra - 400097, India 6. Insolvency commencement date in respect of corporate debtor: 22.03.2024 7. Estimated date of closure of insolvency resolution process: 18.09.2024 i.e., 180 days from Insolvency Commencement Date 8. Name and the registration number of the insolvency professional acting as interim resolution professional: Satyendra Sharma Reg. No. IBI/I/PA-002/IP-NO07/37/2018-19/12260 9. Address and e-mail of the interim resolution professional, as registered with the Board: Address: M-3, Block No 51, Anupam Plaza-II, First Floor, Above Axis Bank, Sarjaj Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasr@gmail.com 10. Address and email to be used for correspondence with the interim resolution professional: Address: M-3, Block No 51, Anupam Plaza-II, First Floor, Above Axis Bank, Sarjaj Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasr@gmail.com; satyendrasr@outlook.com 11. Last date for submission of claims: 05/04/2024 12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional: No Class of Creditors could be ascertained at this stage. 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): No Class of Creditors could be ascertained at this stage accordingly no Authorised Representative is proposed. 14. (a) Release Forms and (b) Details of authorized representatives are available at: (a) Web Link : https://ibil.gov.in/home/downloads (b) Not Applicable in view of Column 13 Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Carnival Films Private Limited on 22.03.2024. The Creditors of Carnival Films Private Limited are hereby called upon to submit their claims with proof on or before 05/04/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.. The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA. Not Applicable. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Satyendra Sharma Date: 23.03.2024 Reg. No. IBI/I/PA-002/IP-NO07/37/2018-19/12260 Place: Agra Interim Resolution Professional

INDIA SUPPORTS BHUTAN IN HEALTHCARE

Modi unveils India-funded hospital

150-bed hospital built at a cost of ₹141 crore

PRESS TRUST OF INDIA Thimphu, March 23

PRIME MINISTER NARENDRA Modi and his Bhutanese counterpart Tshering Tobgay on Saturday inaugurated a hospital built with Indian assistance which will offer quality health-care for women and children and be a shining example of India-Bhutan development cooperation.



Prime Minister Narendra Modi and his Bhutanese counterpart Tshering Tobgay at the Gyaltsuen Jetsun Pema Mother and Child Hospital in Thimphu

the Government of India in Thimphu. "Inaugurated the Gyaltsuen Jetsun Pema Wangchuk Mother and Child Hospital, which stands as a beacon of hope for several families, offering quality healthcare," Modi posted on X.

He said the new facility embodies a commitment to nurturing a healthy future generation. "A boost to partnership in healthcare. PM @narendramodi together with PM @tsheringtobgay of Bhutan inaugurated the Gyaltsuen Jetsun Pema Mother and Child Hospital in Thimphu. The state-of-the-art hospital is a shining example of India-Bhutan development cooperation." external affairs ministry spokesperson Randhir Jaiswal said in a post on X. India has supported the development of the hospital in two phases. The first phase was constructed at a cost of ₹22 crore and has been operational since 2019. The construction of the second phase was taken up in 2019, as part of the 12th Five Year Plan at a cost of ₹119 crore, and was completed recently, the Ministry of External Affairs said in a press release. It said that the newly constructed hospital would add value to the quality of mother and child health services in Bhutan. The new facility will house state-of-the-art facilities for Pediatrics, Gynaecology and Obstetrics, Anaesthesiology, Operation Theatre, Neonatal Intensive Care and Pediatric Intensive Care. "The Hospital stands as a shining example of India-Bhutan partnership in health care," it added. "Bhutan has been receiving a lot of support from India, especially in the health sector, starting from the three referral hospitals and also other health facilities," Bhutan health minister Tandin Wangchuk told PTI.

As IS claims responsibility, Russia arrests 11 in Moscow shooting killing over 140

REUTERS Moscow, March 23

RUSSIA SAID ON Saturday it had arrested 11 people including four suspected gunmen in connection with a shooting rampage that killed 143 people in a concert hall near Moscow, the deadliest attack in Russia for 20 years. Militant Islamist group Islamic State (IS) claimed responsibility for Friday's attack but there were indications that Russia was pursuing a Ukrainian link, despite emphatic denials from Ukrainian officials that Kyiv had anything to do with it. The FSB security service said "all four terrorists" had been arrested while heading to the Ukrainian border, and that they had contacts in Ukraine. It said they were being transferred to Moscow. "Now we know in which country these bloody b*****s planned to hide from pursuit - Ukraine," Foreign Ministry spokeswoman Maria Zakharova said on Telegram. A senior Russian lawmaker, Andrei Kartapolov, said that if Ukraine was involved, then Russia must deliver a "worthy, clear and concrete" reply on the battlefield. Ukrainian military intelligence spokesman Andriy Yusov told Reuters: "Ukraine was of course not involved in this terror attack. Ukraine is defending its sovereignty from Russian invaders, liberating its own territory and is fighting with the occupiers' army and military targets, not civilians." He said the FSB version that the suspects were arrested en route to Ukraine was "of course another



People lay flowers in memory of the victims in Donetsk, Russian-controlled Ukraine

Ukraine was linked to attack, suggests Vladimir Putin

RUSSIAN PRESIDENT VLADIMIR Putin said that additional security measures have been imposed throughout the country and suggested that Ukraine was linked to the attack on a concert hall on the outskirts of Moscow that killed 115 people. The Islamic State group's Afghanistan branch claimed responsibility for Friday's attack in a statement posted on affiliated channels on social media. A US intelligence official told The Associated Press that US agencies had confirmed that the group was responsible for the attack. However, some Russian politicians pointed the finger at Ukraine shortly after the attack - accusations that Ukraine has strongly denied. Putin said all four people directly involved in the attack had been detained and suggested they were trying to cross the border into Ukraine while escaping. He provided no evidence for that claim. —AP

SUPPORT POURS IN FOR KATE



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Pak is sponsoring terrorism at 'industry level': Jaishankar

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est enough to face up to that problem, however difficult it is...we should not give the other country a free pass, saying there's nothing they can do about it or it's a very hard problem, or there's so much else at stake that let us overlook," he asserted. In India now, Jaishankar said, "the mood is not to overlook terrorists". Ties between India and Pakistan strained after a terror attack on the Pathankot Air Force base in 2016 by terror groups based in the neighbouring country. India's non-alliance culture enables to balance relations with both Russia, US Dr S Jaishankar described India's relationship with Russia and the US as a "multi-vector" policy and said it was possible to deal with each one on a "non-exclusive" basis because of India's strong non-alliance culture. On his three-day visit to Singapore, he said, "On Russia-US, when I said multi-vector policy today, this is something which every, certainly every significant country is going to face. Which is, if you have conflicting interests, if you have different partners, if you are vested in relationships, which often appear to be at cross purposes with each other, how do you actually reconcile this? "And the answer is clearly, to find ways by which each one of them is dealt with on a non-exclusive basis," Jaishankar said.

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300-plus audience, mostly Singapore-based members of the business community. "A very productive interaction with leading Singaporean corporate figures... Appreciate their positive feedback on the India growth story, based on investment experiences... Confident that their commitment to doing more business in India will further increase," Jaishankar later posted on X along with some photos from the event. Jaishankar highlighted "a very good global manufacturing response to the Production Linked Initiative (PLI) scheme," but at the same time reminded the audience that India had missed the manufacturing bus in the previous decades.

US Senate passes \$1.2-trillion funding package, ending threat of a partial shutdown

ASSOCIATED PRESS Washington, March 23

THE SENATE PASSED a \$1.2 trillion package of spending bills in the early morning hours on Saturday, a long overdue action nearly six months into the budget year that will push any threats of a government shutdown to the fall. The bill now goes to President Joe Biden to be signed into law. The vote was 74-24. It came after funding had expired for the agencies at midnight, but the White House sent out a notice shortly after the deadline announcing the Office of Management and Budget had ceased

Prospects for a short-term government shutdown had appeared to grow after Republicans and Democrats battled over proposed amendments to the bill. Any successful amendments to the bill would have sent the legislation back to the House, which had already left town for a two-week recess. But shortly before midnight Senate Majority Leader Chuck Schumer announced a breakthrough. "It's been a very long and difficult day, but we have just reached an agreement to complete the job of funding the government," Schumer said. White House statement said. Prospects for a short-term government shutdown had appeared to grow Friday evening after Republicans and Democrats battled over proposed amendments to the bill. Any successful amendments to the bill would have sent the legislation back to the House, which had already left town for a two-week recess. But shortly before midnight Senate Majority Leader Chuck Schumer announced a breakthrough. "It's been a very long and difficult day, but we have just reached an agreement to complete the job of funding the government," Schumer said.

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RELIGARE ENTERPRISES LIMITED Regd. Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019 CIN: L74899DL1984PLC146935, Website: www.religare.com, email: investorservices@religare.com RESULT OF POSTAL BALLOT Pursuant to the Postal Ballot Notice dated February 07, 2024, Section(s) 108 and 110 of the Companies Act, 2013 read with rules made thereunder & Secretarial Standards (SS-2) issued by the Institute of Company Secretaries of India (ICS) on General Meetings and in terms of the General Circular No. 14/2020 dated 8th April 2020 read with General Circular No. 17/2020 dated 13th April 2020 and General Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs (the "MCA Circulars") and on basis of report of the scrutiner, the result of the Postal Ballot (via e-voting only) was announced and submitted to the stock exchanges on Saturday, March 23, 2024. Summary of Postal Ballot results is as follows: Resolution No. 1

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lie from the Russian special services". Russian state TV editor Margarita Simonyan published a video of one of the suspects, a young bearded man, being interrogated by the side of a road. She said the death toll had climbed to 143 but did not give

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PRESS TRUST OF INDIA Singapore, March 23

EXTERNAL AFFAIRS MINISTER S Jaishankar dismissed China's repeated claims on Arunachal Pradesh as "ludicrous" and asserted that the frontier state was a "natural part of India". In probably his first public comments on China's frequent claims on Arunachal Pradesh and its opposition to Indian leaders visiting the state, Jaishankar said it was not a new issue. "I mean China has laid claim, it has expanded its claim. The claims are ludicrous to begin with and remain ludicrous today," he said in response to a question on the Arunachal issue after delivering a lecture at the prestigious Institute of South Asian Studies (ISAS) of the National University of Singapore (NUS) in Singapore.

IMPORTANT Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PayU Finance India Private Limited Registered Office: Shiv Building, Fourth Floor, Crossing of Sahar Road, Vile Parle East, Mumbai - 400 057, Maharashtra Website: https://www.payufin.in/ Advertisement for Sale of non-performing assets of PayU Finance India Private Limited under Swiss Challenge Method

BATA INDIA LIMITED [CIN: L19201WB1931PLC007261] Registered Office: 27B, Camac Street, 1st Floor, Kolkata - 700016, West Bengal Telephone: +91 33 2301 4400 • Fax: +91 33 2289 5748 E-mail: share.dept@bata.com • Website: www.bata.in NOTICE FOR LOSS OF SHARE CERTIFICATE

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF CARNIVAL FILMS PRIVATE LIMITED

RELIGARE ENTERPRISES LIMITED Regd. Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019 CIN: L74899DL1984PLC146935, Phone: +91-11-4472-5676, Website: www.religare.com, email: investorservices@religare.com RESULT OF POSTAL BALLOT

THE sukhlit STARCH & CHEMICALS LIMITED Regd. Office: Sarai Road, Phagwara, (Distt. Kapurthala) Punjab-144 401. E-mail: sukhlit@sukhlitgroup.com. Website: www.sukhlitgroup.com Ph. 01824-468800 Fax: 01824-261669. CIN: L15321PB1944PLC001925 NOTICE OF E-VOTING THROUGH POSTAL BALLOT

He also said it came as a "great surprise" to India when the Chinese in 2020 "chose to do something on the border, which was completely violative of agreements we had reached".

By Order of the Board of Directors For Religare Enterprises Limited Sd/- Reena Jayara Company Secretary

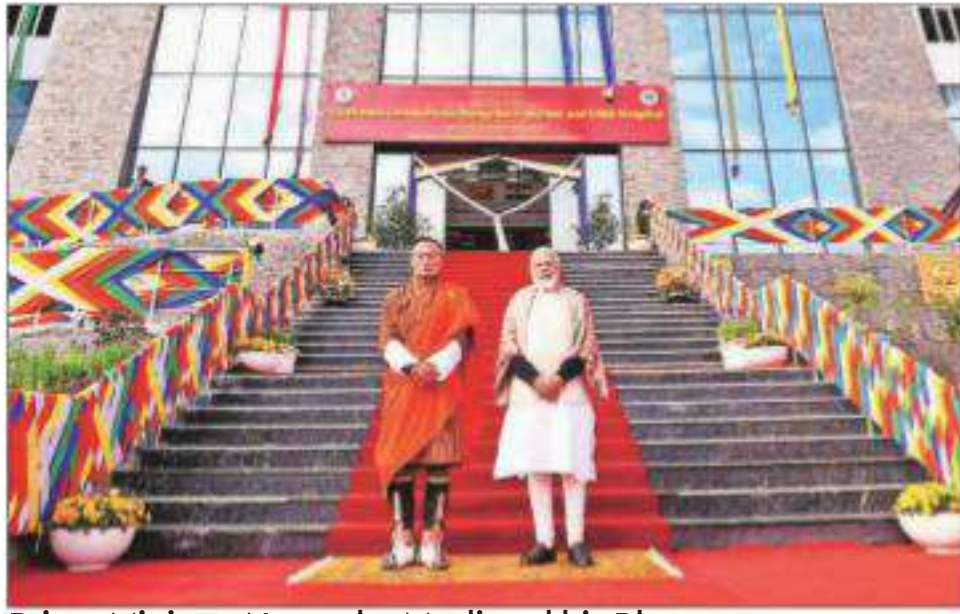
INDIA SUPPORTS BHUTAN IN HEALTHCARE

Modi unveils India-funded hospital

150-bed hospital built at a cost of ₹141 crore

PRESS TRUST OF INDIA
Thimphu, March 23

PRIME MINISTER NARENDRA Modi and his Bhutanese counterpart Tshering Tobgay on Saturday inaugurated a hospital built with Indian assistance which will offer quality health-care for women and children and be a shining example of India-Bhutan development cooperation. The Gyaltsuen Jetsun Pema Wangchuk Mother and Child Hospital is a state-of-the-art 150-bedded facility that has been built with the assistance of



Prime Minister Narendra Modi and his Bhutanese counterpart Tshering Tobgay at the Gyaltsuen Jetsun Pema Mother and Child Hospital in Thimphu

the Government of India in Thimphu. "Inaugurated the Gyaltsuen Jetsun Pema Wangchuk Mother and Child

Hospital, which stands as a beacon of hope for several families, offering quality healthcare," Modi posted on X.

He said the new facility embodies a commitment to nurturing a healthy future generation. "A boost to partnership in healthcare. PM @narendramodi together with PM @tsheringtobgay of Bhutan inaugurated the Gyaltsuen Jetsun Pema Mother and Child Hospital in Thimphu.

The state-of-the-art hospital is a shining example of India-Bhutan development cooperation. "external affairs ministry spokesperson Randhir Jaiswal said in a post on X. India has supported the development of the hospital in two phases. The first phase was constructed at a cost of ₹22 crore and has been operational since 2019. The construction of the second phase was taken up in 2019, as part of the 12th Five Year Plan at a cost of

₹119 crore, and was completed recently, the Ministry of External Affairs said in a press release. It said that the newly constructed hospital would add value to the quality of mother and child health services in Bhutan. The new facility will house state-of-the-art facilities for Pediatrics, Gynaecology and Obstetrics, Anaesthesiology, Operation Theatre, Neonatal Intensive Care and Pediatric Intensive Care.

"The Hospital stands as a shining example of India-Bhutan partnership in health care," it added. "Bhutan has been receiving a lot of support from India, especially in the health sector, starting from the three referral hospitals and also other health facilities," Bhutan health minister Tandin Wangchuk told PTI.

As IS claims responsibility, Russia arrests 11 in Moscow shooting killing over 140

REUTERS
Moscow, March 23

RUSSIA SAID ON Saturday it had arrested 11 people including four suspected gunmen in connection with a shooting rampage that killed 143 people in a concert hall near Moscow, the deadliest attack in Russia for 20 years.

Militant Islamist group Islamic State (IS) claimed responsibility for Friday's attack but there were indications that Russia was pursuing a Ukrainian link, despite emphatic denials from Ukrainian officials that Kyiv had anything to do with it. The FSB security service said "all four terrorists" had been arrested while heading to the Ukrainian border, and that they had contacts in Ukraine. It said they were being transferred to Moscow. "Now we know in which country these bloody b****s planned to hide from pursuit — Ukraine," Foreign Ministry spokeswoman Maria Zakharova said on Telegram.

A senior Russian lawmaker, Andrei Kartapolov, said that if Ukraine was involved, then Russia must deliver a "worthy, clear and concrete" reply on the battlefield. Ukrainian military intelligence spokesman Andriy Yusov told Reuters: "Ukraine was of course not involved in this terror attack. Ukraine is defending its sovereignty from Russian invaders, liberating its own territory and is fighting with the occupiers' army and military targets, not civilians." He said the FSB version that the suspects were arrested en route to Ukraine was "of course another



People lay flowers in memory of the victims in Donetsk, Russian-controlled Ukraine

Ukraine was linked to attack, suggests Vladimir Putin

RUSSIAN PRESIDENT VLADIMIR Putin said that additional security measures have been imposed throughout the country and suggested that Ukraine was linked to the attack on a concert hall on the outskirts of Moscow that killed 115 people. The Islamic State group's Afghanistan branch claimed responsibility for Friday's attack in a statement posted on affiliated channels on social media. A US intelligence official told *The Associ-*

ated Press that US agencies had confirmed that the group was responsible for the attack. However, some Russian politicians pointed the finger at Ukraine shortly after the attack — accusations that Ukraine has strongly denied. Putin said all four people directly involved in the attack had been detained and suggested they were trying to cross the border into Ukraine while escaping. He provided no evidence for that claim. —AP

SUPPORT POURS IN FOR KATE



Britain's princess Kate Middleton announced she was suffering from cancer in a video message, following which she received an outpouring of support and admiration from the world over

Invest in India's semicon manufacturing: EAM urges Singapore biz community

PRESS TRUST OF INDIA
Singapore, March 23

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday briefed Singapore's business community about the strides taken by India in the field of manufacture of semiconductors and appealed to them to invest in this key sector in the country. He spoke about how machines for the manufacture of semiconductors have started coming (to India) and also how India is progressing towards establishing the first three plants for this multi-billion dollar industry. "There is a degree of purpose and seriousness as well as investment going into manufacturing that has not been seen for a long time," Jaishankar told a

300-plus audience, mostly Singapore-based members of the business community.

"A very productive interaction with leading Singaporean corporate figures... Appreciate their positive feedback on the India growth story, based on investment experiences... Confident that their commitment to doing more business in India will further increase," Jaishankar later posted on X along with some photos from the event.

Jaishankar highlighted "a very good global manufacturing response to the Production Linked Initiative (PLI) scheme," but at the same time reminded the audience that India had missed the manufacturing bus in the previous decades.

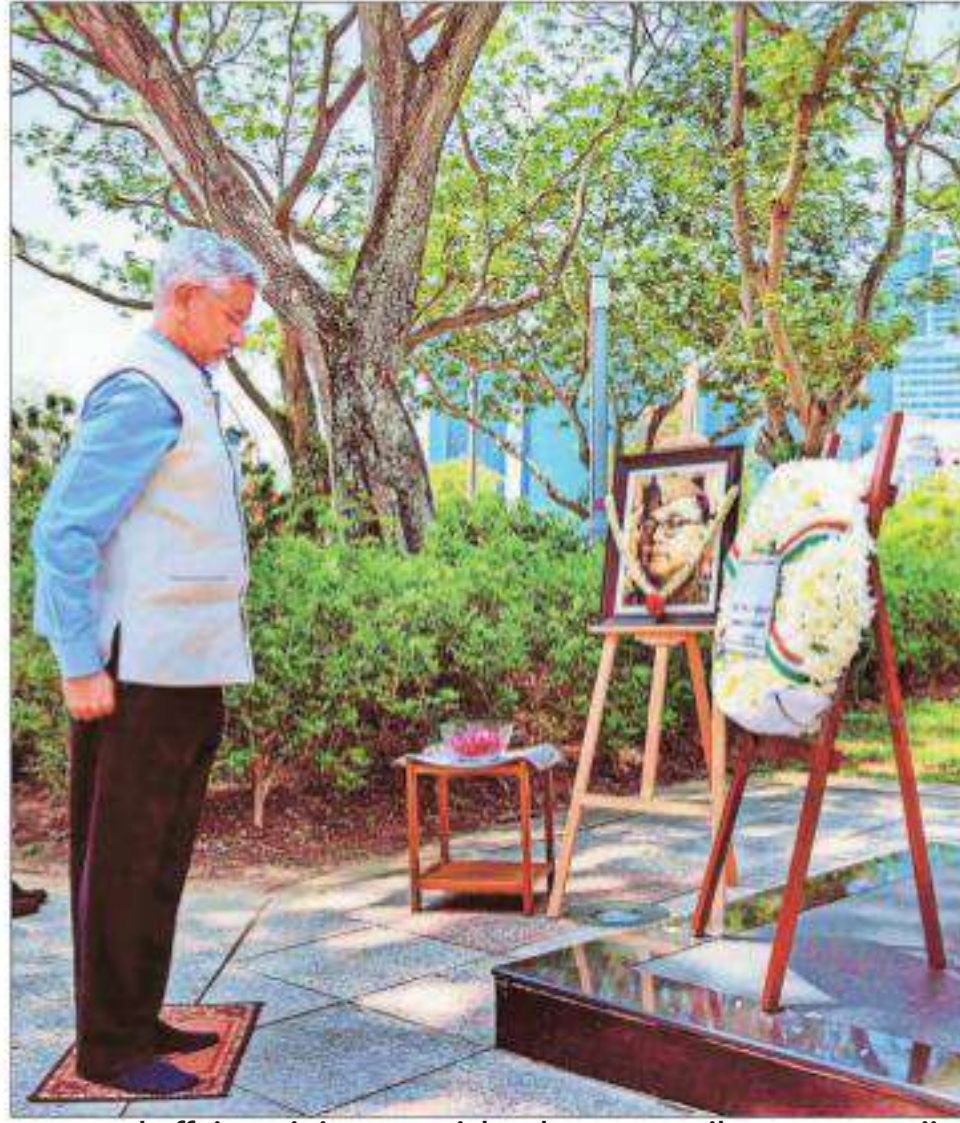
Pak is sponsoring terrorism at 'industry level': Jaishankar

PRESS TRUST OF INDIA
Singapore, March 23

UNDERLINING THAT PAKISTAN is sponsoring terrorism at almost an "industry level", external affairs minister S Jaishankar on Saturday asserted that the mood in India now is not to overlook terrorists and it "will not skirt this problem anymore".

Jaishankar, who is on a three-day visit to Singapore, made these remarks during a Q&A round held post his lecture session on his authored book *Why Bharat Matters* at Institute of South Asian Studies (ISAS) of National University of Singapore (NUS). "Every country wants a stable neighbourhood... if nothing else, you want at least a quiet neighbourhood," he said in response to a question on India's ties with Pakistan. However, unfortunately, it is not the same with India, he said.

Underlining that Pakistan has been sponsoring terrorism against India, Jaishankar asked, "How do you deal with a neighbour who does not hide the fact that they use terrorism as an instrument of statecraft?" "It's not a one-off happening... but very sustained, almost at an industry level... So what we have come to conclude is that we have to find a way of addressing (the menace), that dodging the problem gets us nowhere, it only invites more trouble," he said. "I don't have a quick instantaneous fix (to this issue). But what I can tell you is that India will not skirt this problem anymore. We are not going to say, 'well, that happened and let's continue our dialogue... we have a problem and we must be hon-



External affairs minister S Jaishankar pays tribute to Netaji Subhas Chandra Bose in Singapore

est enough to face up to that problem, however difficult it is... we should not give the other country a free pass, saying there's nothing they can do about it or it's a very hard problem, or there's so much else at stake that let us overlook," he asserted. In India now, Jaishankar said, "the mood is not to overlook terrorists". Ties between India and Pakistan strained after a terror attack on the Pathankot Air Force base in 2016 by terror groups based in the neighbouring country. **India's non-alliance culture enables to balance relations with both Russia, US**

Dr S Jaishankar described India's relationship with Russia

and the US as a "multi-vector" policy and said it was possible to deal with each one on a "non-exclusive" basis because of India's strong non-alliance culture. On his three-day visit to Singapore, he said, "On Russia-US, when I said multi-vector policy today, this is something which every, certainly every significant country is going to face. Which is, if you have conflicting interests, if you have different partners, if you are vested in relationships, which often appear to be at cross purposes with each other, how do you actually reconcile this? And the answer is clearly, to find ways by which each one of them is dealt with on a non-exclusive basis," Jaishankar said.

US Senate passes \$1.2-trillion funding package, ending threat of a partial shutdown

ASSOCIATED PRESS
Washington, March 23

THE SENATE PASSED a \$1.2 trillion package of spending bills in the early morning hours on Saturday, a long overdue action nearly six months into the budget year that will push any threats of a government shutdown to the fall.

The bill now goes to President Joe Biden to be signed into law. The vote was 74-24. It came after funding had expired for the agencies at midnight, but the White House sent out a notice shortly after the deadline announcing the Office of Management and Budget had ceased

Prospects for a short-term government shutdown had appeared to grow after Republicans and Democrats battled over proposed amendments to the bill

shutdown preparations because there was a high degree of confidence that Congress would pass the legislation and the president would sign it on Saturday. "Because obligations of federal funds are incurred and tracked on a daily basis, agencies will not shut down and may continue their normal operations," the

White House statement said. Prospects for a short-term government shutdown had appeared to grow Friday evening after Republicans and Democrats battled over proposed amendments to the bill. Any successful amendments to the bill would have sent the legislation back to the House, which had already left town for a two-week recess.

But shortly before midnight Senate Majority Leader Chuck Schumer announced a breakthrough. "It's been a very long and difficult day, but we have just reached an agreement to complete the job of funding the government," Schumer said.

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Jaishankar said the challenge for India today is how to find the sustainable equilibrium between two rising powers, who also happen to be neighbours, and who have a history and a population, which sets them apart from the rest of the world and who also have capabilities.

He also said it came as a "great surprise" to India when the Chinese in 2020 "chose to do something on the border, which was completely violative of agreements we had reached".

"IMPORTANT"

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PayU Finance India Private Limited

Registered Office: Shiv Building, Fourth Floor, Crossing of Sahar Road, Vile Parle East, Mumbai - 400 057, Maharashtra
Website: <https://www.payu.in/>

Advertisement for Sale of non-performing assets of PayU Finance India Private Limited under Swiss Challenge Method

PayU Finance India Private Limited (PayU Finance) is conducting a sale of its non-performing asset forming part of unsecured loan portfolio for cash consideration, on "as is, where is" and non-recourse basis under "Swiss Challenge Method". PayU Finance has received an offer from an "Base/Initial Bidder". The "Challenger" bid should have minimum mark-up of 5% over "Base / Initial Bidder" bid. The "Base / Initial Bidder" shall have a right to match the highest challenger bid.

For detailed process and timelines on the Swiss Challenge Method, please visit PayU Finance's website <https://payu.in/>. The interested Challenger(s) shall submit its bid on or before 8:00 PM on March 27, 2024 (Due Date) in either a sealed envelope to PayU Finance at the following address: Shiv Building, Fourth Floor, Crossing of Sahar Road, Vile Parle East, Mumbai - 400 057 or by an e-mail to the following email ID: pratik.khandelwal@payu.in

RELIGARE ENTERPRISES LIMITED

Regd. Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019
CIN: L74899DL1984PLC146935,
Phone: +91-11-4472-5676, Website: www.religare.com, email: investorservices@religare.com

RESULT OF POSTAL BALLOT

Pursuant to the Postal Ballot Notice dated February 07, 2024, Section(s) 108 and 110 of the Companies Act, 2013 read with rules made thereunder & Secretarial Standards (SS-2) issued by the Institute of Company Secretaries of India (ICSI) on General Meetings and in terms of the General Circular No. 14/2020 dated 8th April 2020 read with General Circular No. 17/2020 dated 13th April 2020 and General Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs (the "MCA Circulars") and on basis of report of the scrutiner, the result of the Postal Ballot (via e-voting only) was announced and submitted to the stock exchanges on Saturday, March 23, 2024. Summary of Postal Ballot results is as follows:

Resolution No. 1

Particular(s)	Special Resolution - Approve the investment by way of subscription of securities of MIC Insurance Web Aggregator Private Limited ("MIC"), wholly owned subsidiary of the Company		
	Postal Ballot	e-Votes	%age
Assent	NA	5,11,49,558	26.116
Dissent	NA	14,47,09,199	73.884
Total	NA	19,58,58,757	100

Resolution No. 2

Particular(s)	Special Resolution - Amend the Articles of Association of the Company		
	Postal Ballot	e-Votes	%age
Assent	NA	8,57,26,609	68.101
Dissent	NA	4,01,54,354	31.899
Total	NA	12,58,80,963	100

Accordingly, the Resolutions as set out in the Notice of Postal Ballot dated February 07, 2024 were not approved by the members.

By Order of the Board of Directors
For Religare Enterprises Limited

Date: March 23, 2024
Place: New Delhi

Sd/-
Reena Jayara
Company Secretary

BATA INDIA LIMITED

[CIN: L19201WB1931PLC007261]
Registered Office: 27B, Camac Street, 1st Floor, Kolkata - 700016, West Bengal
Telephone: +91 33 2301 4400 • Fax: +91 33 2289 5748
E-mail: share.dept@bata.com • Website: www.bata.in

NOTICE FOR LOSS OF SHARE CERTIFICATE

The following share certificate(s) of Bata India Limited (the "Company") have been reported as lost/misplaced and their holder(s) have requested for issue of duplicate share certificate(s).

Name of Shareholder(s)	Folio No.	Certificate No.	No. of Shares	Distinctive Nos. (both inclusive)
ASOKE KUMAR BANERJEE JT. SHITOLA DEBI	0091270	728569	764	127906439 - 127907202

Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to them unless a valid objection is received by the Company within 15 days from the date of this notice. No claims will be entertained by the Company thereafter. Any person who has/have a claim in respect of the said certificate(s) should lodge claim with all supporting documents with the Company at its Registered Office.

For BATA INDIA LIMITED
Sd/-
NITIN BAGARIA
Company Secretary

Place : Gurugram
Date : March 23, 2024

THE sukhljit STARCH & CHEMICALS LIMITED

Regd. Office : Saral Road, Phagwara, (Distt. Kapurthala) Punjab-144 401.
E-mail : sukhljit@sukhljitgroup.com Website: www.sukhljitgroup.com
Ph. 01824-468800 Fax: 01824-261669. CIN : L15321PB1944PLC001925

NOTICE OF E-VOTING THROUGH POSTAL BALLOT

Pursuant to the provisions of Section 108 & 110 of The Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Company is pleased to offer e-voting facility through postal ballot to the members to cast their votes electronically for the resolution set forth in the notice of Postal Ballot. The cut-off date for sending notice to shareholders / determining eligibility for E-Voting is 22nd March, 2024. The notice of E-voting has already been sent to the shareholders through E-Mail and a copy of the same has also been placed on the website of the company i.e. www.sukhljitgroup.com. The Company has engaged the services of National Securities Depository Ltd. (NSDL) to provide the E-voting facility. The E-voting is available at the link www.evotingnsdl.com. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut off date only shall be entitled to avail the facility of remote E-voting. The E-voting facility will be available during the following voting period:-
Commencement of E-voting: Wednesday, 27th March, 2024 at 9:00 A.M.
End of E-voting: Thursday, 25th April, 2024 at 5:00 P.M.
The E-voting module shall be disabled by NSDL for voting after 5:00 P.M. on Thursday, 25th April, 2024. Once the vote on the resolutions is cast, the shareholder shall not be allowed to change it subsequently.

In case any eligible Member is desirous of obtaining a printed Postal Ballot Form or a duplicate form, such Member can download the Postal Ballot Notice / Form from the website of the Company or may write an email at csukhljit@gmail.com or info@skylinearta.com. The Company / RTA shall forward the same along with postage prepaid self-addressed Business Reply Envelope to the Member. Mr. Vipin Chander Sharma, Sr. Manager, for the time being of the company, is appointed as Grievance Officer in relation to E-voting. Any query in this regard may be sent to vipan@sukhljitgroup.com or csukhljit@gmail.com.

For THE SUKHLJIT STARCH & CHEMICALS LTD.
Sd/- Aman Setia
Vice President (Finance) & Company Secretary

Place : Phagwara
Date : 23rd March, 2024

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CARNIVAL FILMS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Carnival Films Private Limited
2. Date of incorporation of corporate debtor	16/01/2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92100MP2012PT0027484
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office : FM-18 Mansarovar Complex, 7 No Stop Shivaji Nagar, Bhopal, Madhya Pradesh-462016, India Corporate Office : Carnival House, Nr Dindoshi Fire Station, Gen A, K Wajga Mang, Off Western Express Highway, Malad East, Mumbai, Maharashtra- 400097, India
6. Insolvency commencement date in respect of corporate debtor	22.03.2024
7. Estimated date of closure of insolvency resolution process	18.09.2024 i.e. 180 days from Insolvency Commencement Date
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Satyendra Sharma Reg. No. IBI/IFA-002/IP-N00737/2018-19/12260
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: M-3, Block No 51, Arunap Plaza-II, First Floor, Above Axis Bank, Sarjaj Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasr@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: M-3, Block No 51, Arunap Plaza-II, First Floor, Above Axis Bank, Sarjaj Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasr@gmail.com cityofminds@outlook.com
11. Last date for submission of claims	05/04/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **Carnival Films Private Limited** on 22.03.2024.

The Creditors of **Carnival Films Private Limited** are hereby called upon to submit their claims with proof on or before 05/04/2024 to the interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorized Representative of the class in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties. Sd/

Date: 23.03.2024
Place: Agra

Satyendra Sharma
Interim Resolution Professional
Reg. No. IBI/IFA-002/IP-N00737/2018-19/12260

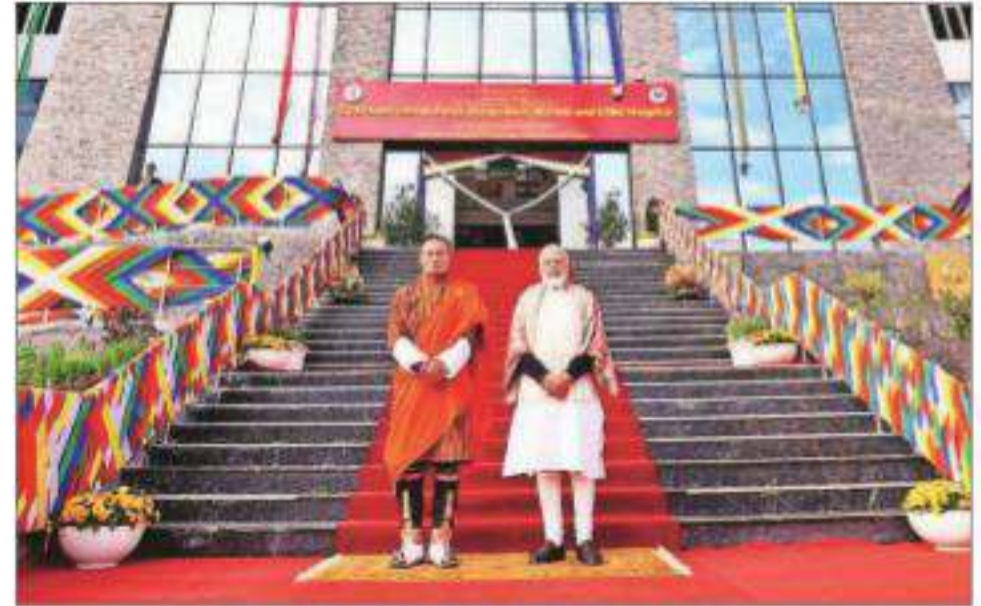
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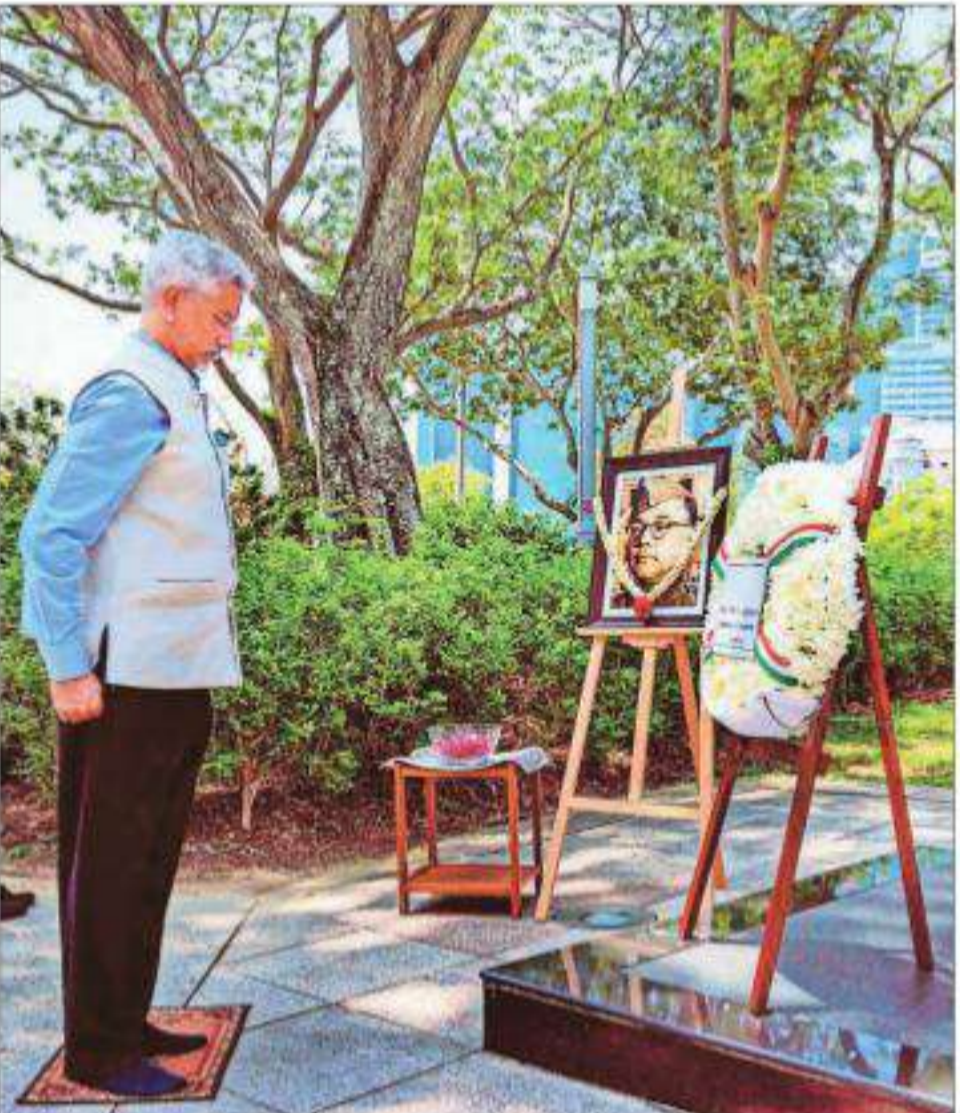


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External affairs minister S Jaishankar pays tribute to Netaji Subhas Chandra Bose in Singapore

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PRESS TRUST OF INDIA Singapore, March 23

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IMPORTANT Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

PayU Finance India Private Limited Registered Office: Shiv Building, Fourth Floor, Crossing of Sahar Road, Vile Parle East, Mumbai - 400 057, Maharashtra Website: https://www.payu.in/ Advertisement for Sale of non-performing assets of PayU Finance India Private Limited under Swiss Challenge Method

BATA INDIA LIMITED [CIN: L19201WB1931PLC007261] Registered Office: 27B, Camac Street, 1st Floor, Kolkata - 700016, West Bengal Telephone: +91 33 2301 4400 • Fax: +91 33 2289 5748 E-mail: share.dept@bata.com • Website: www.bata.in NOTICE FOR LOSS OF SHARE CERTIFICATE

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF CARNIVAL FILMS PRIVATE LIMITED

RELIGARE ENTERPRISES LIMITED Regd. Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019 CIN: L74899DL1984PLC146935, Phone: +91-11-4472-5676, Website: www.religare.com, email: investorservices@religare.com RESULT OF POSTAL BALLOT Pursuant to the Postal Ballot Notice dated February 07, 2024, Section(s) 108 and 110 of the Companies Act, 2013 read with rules made thereunder & Secretarial Standards (SS-2) issued by the Institute of Company Secretaries of India (ICSI) on General Meetings and in terms of the General Circular No.14/2020 dated 8th April 2020 read with General Circular No.17/2020 dated 13th April 2020 and General Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs (the "MCA Circulars") and on basis of report of the scrutiner, the result of the Postal Ballot (via e-voting only) was announced and submitted to the stock exchanges on Saturday, March 23, 2024. Summary of Postal Ballot results is as follows:

THE SUKHJIT STARCH & CHEMICALS LIMITED Regd. Office: Saral Road, Phagwara, (Distt. Kapurthala) Punjab-144 401. E-mail: sukhjit@sukhjitgroup.com. Website: www.sukhjitgroup.com Ph. 01824-468800 Fax: 01824-261669. CIN : L15321PB1944PLC001925 NOTICE OF E-VOTING THROUGH POSTAL BALLOT Pursuant to the provisions of Section 108 & 110 of The Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Company is pleased to offer e-voting facility through postal ballot to the members to cast their votes electronically for the resolution set forth in the notice of Postal Ballot.

INDIA SUPPORTS BHUTAN IN HEALTHCARE

Modi unveils India-funded hospital

150-bed hospital built at a cost of ₹141 crore

PRESS TRUST OF INDIA
Thimphu, March 23

PRIME MINISTER NARENDRA Modi and his Bhutanese counterpart Tshering Tobgay on Saturday inaugurated a hospital built with Indian assistance which will offer quality healthcare for women and children and be a shining example of India-Bhutan development cooperation. The Gyalsuen Jetsun Pema Wangchuk Mother and Child Hospital is a state-of-the-art 150-bedded facility that has been built with the assistance of



Prime Minister Narendra Modi and his Bhutanese counterpart Tshering Tobgay at the Gyalsuen Jetsun Pema Mother and Child Hospital in Thimphu

the Government of India in Thimphu. "Inaugurated the Gyalsuen Jetsun Pema Wangchuk Mother and Child

Hospital, which stands as a beacon of hope for several families, offering quality healthcare," Modi posted on X.

He said the new facility embodies a commitment to nurturing a healthy future generation. "A boost to partnership in healthcare. PM @narendramodi together with PM @tsheringtobgay of Bhutan inaugurated the Gyalsuen Jetsun Pema Mother and Child Hospital in Thimphu.

The state-of-the-art hospital is a shining example of India-Bhutan development cooperation, "external affairs ministry spokesperson Randhir Jaiswal said in a post on X. India has supported the development of the hospital in two phases. The first phase was constructed at a cost of ₹22 crore and has been operational since 2019. The construction of the second phase was taken up in 2019, as part of the 12th Five Year Plan at a cost of

₹119 crore, and was completed recently, the Ministry of External Affairs said in a press release. It said that the newly constructed hospital would add value to the quality of mother and child health services in Bhutan. The new facility will house state-of-the-art facilities for Pediatrics, Gynaecology and Obstetrics, Anaesthesiology, Operation Theatre, Neonatal Intensive Care and Pediatric Intensive Care.

"The Hospital stands as a shining example of India-Bhutan partnership in health care," it added. "Bhutan has been receiving a lot of support from India, especially in the health sector, starting from the three referral hospitals and also other health facilities," Bhutan health minister Tandin Wangchuk told PTI.

As IS claims responsibility, Russia arrests 11 in Moscow shooting killing over 140

REUTERS
Moscow, March 23

RUSSIA SAID ON Saturday it had arrested 11 people including four suspected gunmen in connection with a shooting rampage that killed 143 people in a concert hall near Moscow, the deadliest attack in Russia for 20 years.

Militant Islamist group Islamic State (IS) claimed responsibility for Friday's attack but there were indications that Russia was pursuing a Ukrainian link, despite emphatic denials from Ukrainian officials that Kyiv had anything to do with it. The FSB security service said "all four terrorists" had been arrested while heading to the Ukrainian border, and that they had contacts in Ukraine. It said they were being transferred to Moscow. "Now we know in which country these bloody b*****s planned to hide from pursuit - Ukraine," Foreign Ministry spokeswoman Maria Zakharova said on Telegram.

A senior Russian lawmaker, Andrei Kartapolov, said that if Ukraine was involved, then Russia must deliver a "worthy, clear and concrete" reply on the battlefield. Ukrainian military intelligence spokesman Andriy Yusov told Reuters: "Ukraine was of course not involved in this terror attack. Ukraine is defending its sovereignty from Russian invaders, liberating its own territory and is fighting with the occupiers' army and military targets, not civilians." He said the FSB version that the suspects were arrested en route to Ukraine was "of course another



People lay flowers in memory of the victims in Donetsk, Russian-controlled Ukraine

Ukraine was linked to attack, suggests Vladimir Putin

RUSSIAN PRESIDENT VLADIMIR Putin said that additional security measures have been imposed throughout the country and suggested that Ukraine was linked to the attack on a concert hall on the outskirts of Moscow that killed 115 people. The Islamic State group's Afghanistan branch claimed responsibility for Friday's attack in a statement posted on affiliated channels on social media. A US intelligence official told *The Associ-*

ated Press that US agencies had confirmed that the group was responsible for the attack. However, some Russian politicians pointed the finger at Ukraine shortly after the attack - accusations that Ukraine has strongly denied. Putin said all four people directly involved in the attack had been detained and suggested they were trying to cross the border into Ukraine while escaping. He provided no evidence for that claim. —AP

SUPPORT POURS IN FOR KATE



Britain's princess Kate Middleton announced she was suffering from cancer in a video message, following which she received an outpouring of support and admiration from the world over

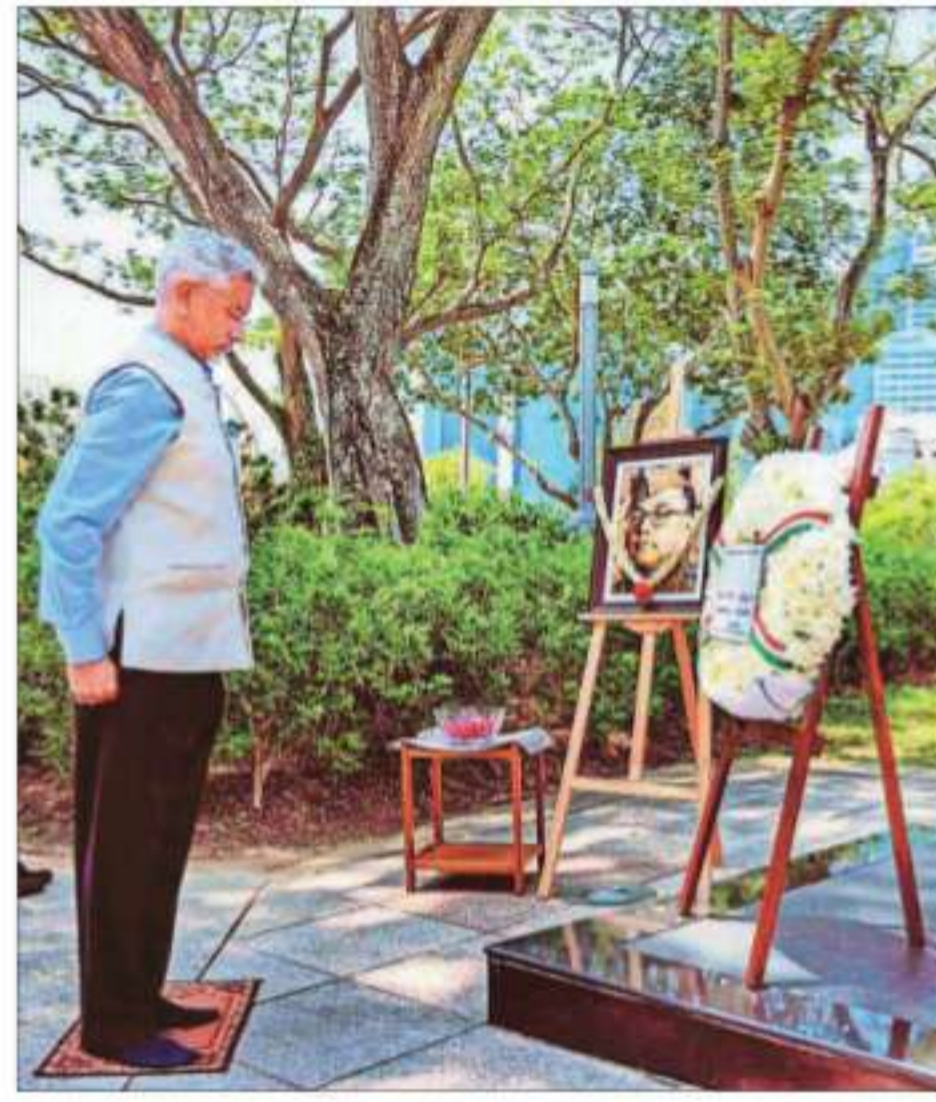
Pak is sponsoring terrorism at 'industry level': Jaishankar

PRESS TRUST OF INDIA
Singapore, March 23

UNDERLINING THAT PAKISTAN is sponsoring terrorism at almost an "industry level", external affairs minister S Jaishankar on Saturday asserted that the mood in India now is not to overlook terrorists and it "will not skirt this problem anymore".

Jaishankar, who is on a three-day visit to Singapore, made these remarks during a Q&A round held post his lecture session on his authored book *Why Bharat Matters* at Institute of South Asian Studies (ISAS) of National University of Singapore (NUS). "Every country wants a stable neighbourhood...if nothing else, you want at least a quiet neighbourhood," he said in response to a question on India's ties with Pakistan. However, unfortunately, it is not the same with India, he said.

Underlining that Pakistan has been sponsoring terrorism against India, Jaishankar asked, "How do you deal with a neighbour who does not hide the fact that they use terrorism as an instrument of statecraft?" "It's not a one-off happening...but very sustained, almost at an industry level...So what we have come to conclude is that we have to find a way of addressing (the menace), that dodging the problem gets us nowhere, it only invites more trouble," he said. "I don't have a quick instantaneous fix (to this issue). But what I can tell you is that India will not skirt this problem anymore. We are not going to say, 'well, that happened and let's continue our dialogue...we have a problem and we must be hon-



External affairs minister S Jaishankar pays tribute to Netaji Subhas Chandra Bose in Singapore

est enough to face up to that problem, however difficult it is...we should not give the other country a free pass, saying there's nothing they can do about it or it's a very hard problem, or there's so much else at stake that let us overlook," he asserted. In India now, Jaishankar said, "the mood is not to overlook terrorists". Ties between India and Pakistan strained after a terror attack on the Pathankot Air Force base in 2016 by terror groups based in the neighbouring country. **India's non-alliance culture enables to balance relations with both Russia, US**

Dr S Jaishankar described India's relationship with Russia

and the US as a "multi-vector" policy and said it was possible to deal with each one on a "non-exclusive" basis because of India's strong non-alliance culture. On his three-day visit to Singapore, he said, "On Russia-US, when I said multi-vector policy today, this is something which every, certainly every significant country is going to face. Which is, if you have conflicting interests, if you have different partners, if you are vested in relationships, which often appear to be at cross purposes with each other, how do you actually reconcile this? And the answer is clearly, to find ways by which each one of them is dealt with on a non-exclusive basis," Jaishankar said.

Invest in India's semicon manufacturing: EAM urges Singapore biz community

PRESS TRUST OF INDIA
Singapore, March 23

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday briefed Singapore's business community about the strides taken by India in the field of manufacture of semiconductors and appealed to them to invest in this key sector in the country. He spoke about how machines for the manufacture of semiconductors have started coming (to India) and how India is progressing towards establishing the first three plants for this multi-billion dollar industry. "There is a degree of purpose and seriousness as well as investment going into manufacturing that has not been seen for a long time," Jaishankar told a

300-plus audience, mostly Singapore-based members of the business community. "A very productive interaction with leading Singaporean corporate figures...Appreciate their positive feedback on the India growth story, based on investment experiences...Confident that their commitment to doing more business in India will further increase," Jaishankar later posted on X along with some photos from the event. Jaishankar highlighted "a very good global manufacturing response to the Production Linked Incentive (PLI) scheme," but at the same time reminded the audience that India had missed the manufacturing bus in the previous decades.

China's claims on Arunachal 'ludicrous': Jaishankar

PRESS TRUST OF INDIA
Singapore, March 23

EXTERNAL AFFAIRS MINISTER S Jaishankar dismissed China's repeated claims on Arunachal Pradesh as "ludicrous" and asserted that the frontier state was a "natural part of India". In probably his first public comments on China's frequent claims on Arunachal Pradesh and its opposition to Indian leaders visiting the state, Jaishankar said it was not a new issue. "I mean China has laid claim, it has expanded its claim. The claims are ludicrous to begin with and remain ludicrous today," he said in response to a question on the Arunachal issue after delivering a lecture at the prestigious Institute of South Asian Studies (ISAS) of the National University of Singapore (NUS) in Singapore. Jaishankar said the challenge for India today is how to find the sustainable equilibrium between two rising powers, who also happen to be neighbours, and who have a history and a population, which sets them apart from the rest of the world and who also have capabilities. He also said it came as a "great surprise" to India when the Chinese in 2020 "chose to do something on the border, which was completely violative of agreements we had reached".

"IMPORTANT"
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PayU Finance India Private Limited
Registered Office: Shiv Building, Fourth Floor, Crossing of Sahar Road, Vile Parle East, Mumbai - 400 057, Maharashtra
Website: https://www.payufin.in/
Advertisement for Sale of non-performing assets of PayU Finance India Private Limited under Swiss Challenge Method
PayU Finance India Private Limited (PayU Finance) is conducting a sale of its non-performing asset forming part of unsecured loan portfolio for cash consideration, on "as is, where is" and non-recourse basis under "Swiss Challenge Method". PayU Finance has received an offer from a "Base/Initial Bidder". The "Challenger" bid should have minimum mark-up of 3% over "Base / Initial Bidder" bid. The "Base / Initial Bidder" shall have a right to match the highest challenger bid.
For detailed process and timelines on the Swiss Challenge Method, please visit PayU Finance's website https://payufin.in/. The interested Challenger(s) shall submit its bid on or before 8:00 PM on March 27, 2024 (Due Date) in either a sealed envelope to PayU Finance at the following address: Shiv Building, Fourth Floor, Crossing of Sahar Road, Vile Parle East, Mumbai - 400 057 or by an e-mail to the following email ID: pratik.khandelwal@payufin.com

BATA INDIA LIMITED
[CIN: L19201WB1931PLC007261]
Registered Office: 27B, Camac Street, 1st Floor, Kolkata - 700016, West Bengal
Telephone: +91 33 2301 4400 • Fax: +91 33 2289 5748
E-mail: share.dept@bata.com • Website: www.bata.in
NOTICE FOR LOSS OF SHARE CERTIFICATE
The following share certificate(s) of Bata India Limited (the "Company") have been reported as lost/misplaced and their holder(s) have requested for issue of duplicate share certificate(s).

Name of Shareholder(s)	Folio No.	Certificate No.	No. of Shares	Distinctive Nos. (both inclusive)
ASOKE KUMAR BANERJEE	0091270	728569	764	127906439 - 127907202
J.T. SHITOLA DEBI				

Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to them unless a valid objection is received by the Company within 15 days from the date of this notice. No claims will be entertained by the Company thereafter. Any person who has/have a claim in respect of the said certificate(s) should lodge claim with all supporting documents with the Company at its Registered Office.
For BATA INDIA LIMITED
Sd/-
NITIN BAGARIA
Company Secretary
Place : Gurugram
Date : March 23, 2024

THE sukhit STARCH & CHEMICALS LIMITED
Regd. Office : Sarai Road, Phagwara (Distt. Kapurthala) Punjab-144 401.
E-mail : sukhit@sukhitgroup.com. Website : www.sukhitgroup.com
Ph. 01824-468800 Fax: 01824-261669, CIN : L15321PB1944PLC001925
NOTICE OF E-VOTING THROUGH POSTAL BALLOT
Pursuant to the provisions of Section 108 & 110 of The Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Company is pleased to offer e-voting facility through postal ballot to the members to cast their votes electronically for the resolution set forth in the notice of Postal Ballot. The cut-off date for sending notices to shareholders / determining eligibility for E-Voting is 22nd March, 2024. The notice of E-voting has already been sent to the shareholders through E-Mail and a copy of the same has also been placed on the website of the company i.e. www.sukhitgroup.com. The Company has engaged the services of National Securities Depository Ltd. (NSDL) to provide the E-voting facility. The E-voting is available at the link www.evotingnsdl.com. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut off date only shall be entitled to avail the facility of remote E-voting. The E-voting facility will be available during the following voting period:
Commencement of E-voting: Wednesday, 27th March, 2024 at 9:00 A.M.
End of E-voting: Thursday, 25th April, 2024 at 5:00 P.M.
The E-voting module shall be disabled by NSDL for voting after 5:00 PM on Thursday, 25th April, 2024. Once the vote on the resolutions is cast, the shareholder shall not be allowed to change it subsequently.
In case any eligible Member is desirous of obtaining a printed Postal Ballot Form or a duplicate form, such Member can download the Postal Ballot Notice / Form from the website of the Company or may write an email at csukhit@gmail.com or info@skylinearta.com. The Company / RTA shall forward the same along with postage prepaid self-addressed Business Reply Envelope to the Member Mr. Vigan Chander Sharma, Sr. Manager, for the time being of the company, is appointed as Grievance Officer in relation to E-voting. Any query in this regard may be sent to vipani@sukhitgroup.com or csukhit@gmail.com.
FOR THE SUKHIT STARCH & CHEMICALS LTD.
Sd/- Aman Setia
Place : Phagwara
Date : 23rd March, 2024
Vice President (Finance) & Company Secretary

RELIGARE ENTERPRISES LIMITED
Regd. Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019
CIN: L74899DL1984PLC146935
Phone: +91-11-4472-5676. Website: www.religare.com, email: investorservices@religare.com
RESULT OF POSTAL BALLOT
Pursuant to the Postal Ballot Notice dated February 07, 2024, Section(s) 108 and 110 of the Companies Act, 2013 read with rules made thereunder & Secretarial Standards (SS-2) issued by the Institute of Company Secretaries of India (ICSI) on General Meetings and in terms of the General Circular No.14/2020 dated 8th April 2020 read with General Circular No.17/2020 dated 13th April 2020 and General Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs (the "MCA Circulars") and on basis of report of the scrutiner, the result of the Postal Ballot (via e-voting only) was announced and submitted to the stock exchanges on Saturday, March 23, 2024. Summary of Postal Ballot results is as follows:
Resolution No. 1

Particular(s)	Special Resolution - Approve the investment by way of subscription of securities of MIC Insurance Web Aggregator Private Limited ("MIC"), wholly owned subsidiary of the Company		
	Postal Ballot	e-Votes	%age
Assent	NA	5,11,49,558	26.116
Dissent	NA	14,47,09,199	73.884
Total	NA	19,58,58,757	100

Resolution No. 2

Particular(s)	Special Resolution - Amend the Articles of Association of the Company		
	Postal Ballot	e-Votes	%age
Assent	NA	8,57,26,609	68.101
Dissent	NA	4,01,54,354	31.899
Total	NA	12,58,80,963	100

Accordingly, the Resolutions as set out in the Notice of Postal Ballot dated February 07, 2024 were not approved by the members.
By Order of the Board of Directors
For Religare Enterprises Limited
Sd/-
Reena Jayara
Company Secretary
Date : March 23, 2024
Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF CARNIVAL FILMS PRIVATE LIMITED
RELEVANT PARTICULARS

Sr. No.	Name of corporate debtor	Registered Office / Limited Liability Identification No. of corporate debtor	Address of the registered office and principal office (if any) of corporate debtor	Corporate Office	Insolvency commencement date in respect of corporate debtor	Estimated date of closure of insolvency resolution process	Name and the registration number of the insolvency professional acting as interim resolution professional	Address and e-mail of the interim resolution professional, as registered with the Board	Address and e-mail to be used for correspondence with the interim resolution professional	Last date for submission of claims	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13
1.	Carnival Films Private Limited	16/01/2012	7 No. Shop Shree Nagar, Shoppi, Madhya Pradesh- 462016, India	Corporate Office : Carnival House, Nr Dindoshi Fire Station, Gen A, K Vaidya Marg, Off Western Express Highway, Malad East, Mumbai, Maharashtra-400097, India	22/03/2024	18/09/2024 i.e. 380 days from Insolvency Commencement Date	Satyendra Sharma Reg. No. IBBI/IPA-002/IP-N00737/2018-19/12260	Address: M-3, Block No 51, Anupam Plaza-3, First Floor, Above Avis Barik, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasrip@gmail.com	Address: M-3, Block No 51, Anupam Plaza-3, First Floor, Above Avis Barik, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasrip@gmail.com; cnp.carnivalfilms@outlook.com	05/04/2024	No Class of Creditors could be ascertained at this stage.	No Class of Creditors could be ascertained at this stage according to Authorized Representative is proposed.	(a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13	

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **Carnival Films Private Limited** on 22.03.2024.
The Creditors of **Carnival Films Private Limited** are hereby called upon to submit their claims with proof on or before 05/04/2024 to the Interim Resolution Professional at the address mentioned against entry No.10.
The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.
A Financial Creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA. Not Applicable.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/
Date: 23.03.2024
Place: Agra
Satyendra Sharma
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00737/2018-19/12260

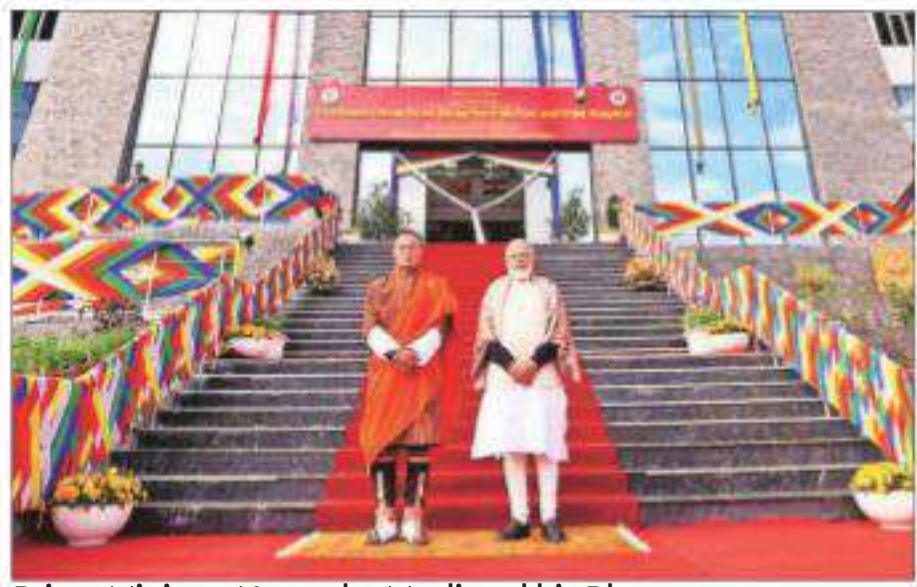
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REUTERS
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People lay flowers in memory of the victims in Donetsk, Russian-controlled Ukraine

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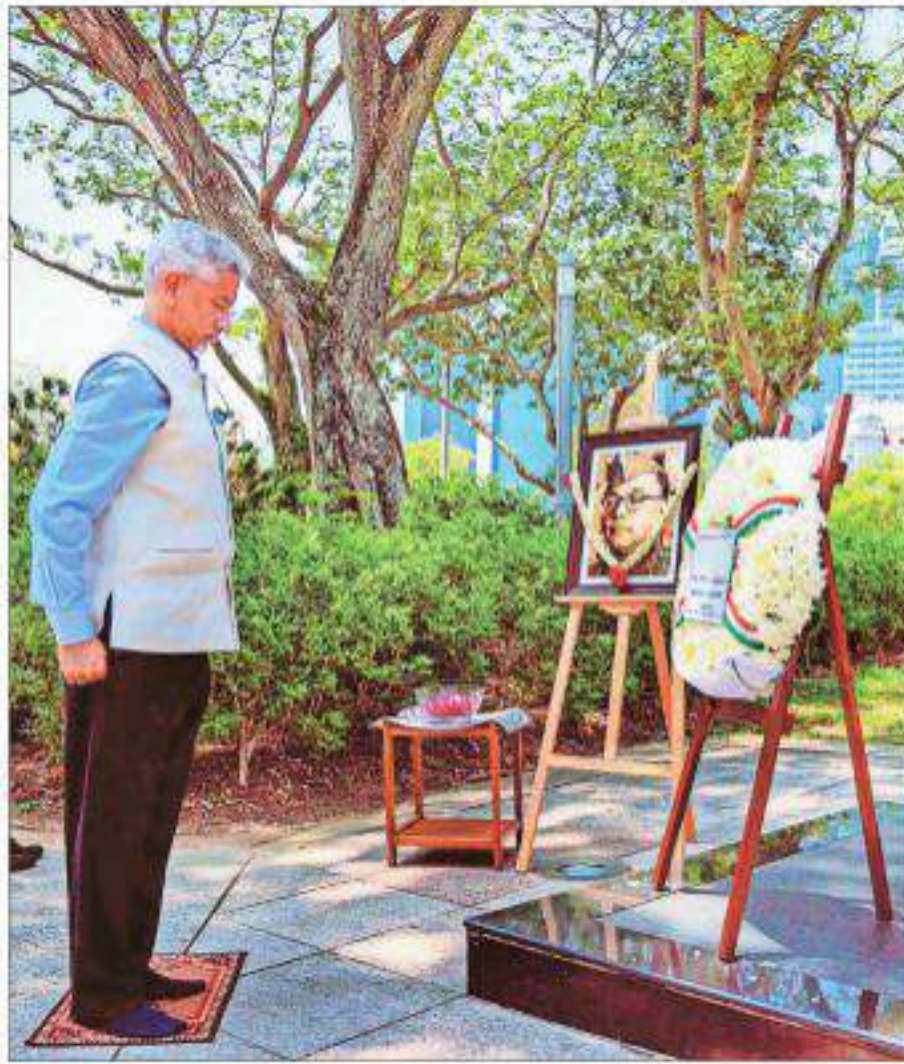
Pak is sponsoring terrorism at 'industry level': Jaishankar

PRESS TRUST OF INDIA
Singapore, March 23

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Jaishankar, who is on a three-day visit to Singapore, made these remarks during a Q&A round held post his lecture session on his authored book *Why Bharat Matters* at Institute of South Asian Studies (ISAS) of National University of Singapore (NUS). "Every country wants a stable neighbourhood...if nothing else, you want at least a quiet neighbourhood," he said in response to a question on India's ties with Pakistan. However, unfortunately, it is not the same with India, he said.

Underlining that Pakistan has been sponsoring terrorism against India, Jaishankar asked, "How do you deal with a neighbour who does not hide the fact that they use terrorism as an instrument of statecraft?" "It's not a one-off happening...but very sustained, almost at an industry level...So what we have come to conclude is that we have to find a way of addressing (the menace), that dodging the problem gets us nowhere, it only invites more trouble," he said. "I don't have a quick instantaneous fix (to this issue). But what I can tell you is that India will not skirt this problem anymore. We are not going to say, 'well, that happened and let's continue our dialogue...we have a problem and we must be hon-



External affairs minister S Jaishankar pays tribute to Netaji Subhas Chandra Bose in Singapore

est enough to face up to that problem, however difficult it is...we should not give the other country a free pass, saying there's nothing they can do about it or it's a very hard problem, or there's so much else at stake that let us overlook," he asserted. In India now, Jaishankar said, "the mood is not to overlook terrorists". Ties between India and Pakistan strained after a terror attack on the Pathankot Air Force base in 2016 by terror groups based in the neighbouring country. **India's non-alliance culture enables to balance relations with both Russia, US**

Dr S Jaishankar described India's relationship with Russia

and the US as a "multi-vector" policy and said it was possible to deal with each one on a "non-exclusive" basis because of India's strong non-alliance culture. On his three-day visit to Singapore, he said, "On Russia-US, when I said multi-vector policy today, this is something which every, certainly every significant country is going to face. Which is, if you have conflicting interests, if you have different partners, if you are vested in relationships, which often appear to be at cross purposes with each other, how do you actually reconcile this?" "And the answer is clearly, to find ways by which each one of them is dealt with on a non-exclusive basis," Jaishankar said.

Invest in India's semicon manufacturing: EAM urges Singapore biz community

PRESS TRUST OF INDIA
Singapore, March 23

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday briefed Singapore's business community about the strides taken by India in the field of manufacture of semiconductors and appealed to them to invest in this key sector in the country. He spoke about how machines for the manufacture of semiconductors have started coming (to India) and also how India is progressing towards establishing the first three plants for this multi-billion dollar industry. "There is a degree of purpose and seriousness as well as investment going into manufacturing that has not been seen for a long time," Jaishankar told a

300-plus audience, mostly Singapore-based members of the business community. "A very productive interaction with leading Singaporean corporate figures...Appreciate their positive feedback on the India growth story, based on investment experiences...Confident that their commitment to doing more business in India will further increase," Jaishankar later posted on X along with some photos from the event. Jaishankar highlighted "a very good global manufacturing response to the Production Linked Initiative (PLI) scheme," but at the same time reminded the audience that India had missed the manufacturing bus in the previous decades.

China's claims on Arunachal 'ludicrous': Jaishankar

PRESS TRUST OF INDIA
Singapore, March 23

EXTERNAL AFFAIRS MINISTER S Jaishankar dismissed China's repeated claims on Arunachal Pradesh as "ludicrous" and asserted that the frontier state was a "natural part of India". In probably his first public comments on China's frequent claims on Arunachal Pradesh and its opposition to Indian leaders visiting the state, Jaishankar said it was not a new issue. "I mean China has laid claim, it has expanded its claim. The claims are ludicrous to begin with and remain ludicrous today," he said in response to a question on the Arunachal issue after delivering a lecture at the prestigious Institute of South Asian Studies (ISAS) of the National University of Singapore (NUS) in Singapore. Jaishankar said the challenge for India today is how to find the sustainable equilibrium between two rising powers, who also happen to be neighbours, and who have a history and a population, which sets them apart from the rest of the world and who also have capabilities. He also said it came as a "great surprise" to India when the Chinese in 2020 "chose to do something on the border, which was completely violative of agreements we had reached".

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PayU Finance India Private Limited
Registered Office: Shiv Building, Fourth Floor, Crossing of Sahar Road, Vile Parle East, Mumbai - 400 057, Maharashtra
Website: https://www.payu.in/
Advertisement for Sale of non-performing assets of PayU Finance India Private Limited under Swiss Challenge Method
PayU Finance India Private Limited (PayU Finance) is conducting a sale of its non-performing asset forming part of unsecured loan portfolio for cash consideration, on "as is, where is" and non-recourse basis under "Swiss Challenge Method". PayU Finance has received an offer from an "Base/Initial Bidder". The "Challenger" bid should have minimum mark-up of 5% over "Base / Initial Bidder" bid. The "Base / Initial Bidder" shall have a right to match the highest challenger bid.
For detailed process and timelines on the Swiss Challenge Method, please visit PayU Finance's website https://payu.in/. The interested Challenger(s) shall submit its bid on or before 8:00 PM on March 27, 2024 (Due Date) in either a sealed envelope to PayU Finance at the following address: Shiv Building, Fourth Floor, Crossing of Sahar Road, Vile Parle East, Mumbai - 400 057 or by an e-mail to the following email ID: praktik.khandelwal@payu.in

BATA INDIA LIMITED
(CIN: L19201WB1931PLC007261)
Registered Office: 27B, Camac Street, 1st Floor, Kolkata - 700016, West Bengal
Telephone: +91 33 2301 4400 • Fax: +91 33 2289 5748
E-mail: share.dept@bata.com • Website: www.bata.in
NOTICE FOR LOSS OF SHARE CERTIFICATE
The following share certificate(s) of Bata India Limited (the "Company") have been reported as lost/misplaced and their holder(s) have requested for issue of duplicate share certificate(s).

Name of Shareholder(s)	Folio No.	Certificate No.	No. of Shares	Distinctive Nos. (both inclusive)
ASOKE KUMAR BANERJEE J.T. SHITOLA DEBI	0091270	728569	754	127960439 - 127907202

Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to them unless a valid objection is received by the Company within 15 days from the date of this notice. No claims will be entertained by the Company thereafter. Any person who has/have a claim in respect of the said certificate(s) should lodge claim with all supporting documents with the Company at its Registered Office.
For BATA INDIA LIMITED
Sd/-
NITIN BAGARIA
Company Secretary
Place : Gurugram
Date : March 23, 2024

THE SUKHJIT STARCH & CHEMICALS LIMITED
Regd. Office: Saral Road, Phagwara (Distt. Kapurthala) Punjab-144 401.
E-mail: sukhjit@sukhjitgroup.com. Website: www.sukhjitgroup.com
Ph. 01824-468800 Fax: 01824-261669. CIN : L15321PB1944PLC001925
NOTICE OF E-VOTING THROUGH POSTAL BALLOT
Pursuant to the provisions of Section 108 & 110 of The Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Company is pleased to offer e-voting facility through postal ballot to the members to cast their votes electronically for the resolution set forth in the notice of Postal Ballot. The cut-off date for sending notice to shareholders / determining eligibility for E-Voting is 22nd March, 2024. The notice of E-voting has already been sent to the shareholders through E-Mail and a copy of the same has also been placed on the website of the company i.e. www.sukhjitgroup.com. The Company has engaged the services of National Securities Depository Ltd. (NSDL) to provide the E-voting facility. The E-voting is available at the link www.evotingndi.com. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut off date only shall be entitled to avail the facility of remote E-voting. The E-voting facility will be available during the following voting period:-
Commencement of E-voting: Wednesday, 27th March, 2024 at 9:00 A.M.
End of E-voting: Thursday, 25th April, 2024 at 5:00 P.M.
The E-voting module shall be disabled by NSDL for voting after 5:00 P.M. on Thursday, 25th April, 2024. Once the vote on the resolutions is cast, the shareholder shall not be allowed to change it subsequently.
In case any eligible Member is desirous of obtaining a printed Postal Ballot Form or a duplicate form, such Member can download the Postal Ballot Notice / Form from the website of the Company or may write an email at cssukhjit@gmail.com or info@skylinert.com. The Company / RTA shall forward the same along with postage prepaid self-addressed Business Reply Envelope to the Member. Mr. Vipin Chander Sharma, Sr. Manager, for the time being of the company, is appointed as Grievance Officer in relation to E-voting. Any query in this regard may be sent to vipan@sukhjitgroup.com or cssukhjit@gmail.com.
FOR THE SUKHJIT STARCH & CHEMICALS LTD.
Sd/- Aman Setia
Place : Phagwara
Date : 23rd March, 2024
Vice President (Finance) & Company Secretary

RELIGARE ENTERPRISES LIMITED
Regd. Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019
CIN: L74899DL1984PLC146935
Phone: +91-11-4472-5676. Website: www.religare.com, email: investorservices@religare.com
RESULT OF POSTAL BALLOT
Pursuant to the Postal Ballot Notice dated February 07, 2024, Section(s) 108 and 110 of the Companies Act, 2013 read with rules made thereunder & Secretarial Standards (SS-2) issued by the Institute of Company Secretaries of India (ICSI) on General Meetings and in terms of the General Circular No.14/2020 dated 8th April 2020 read with General Circular No.17/2020 dated 13th April 2020 and General Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs (the "MCA Circulars") and on basis of report of the scrutiner, the result of the Postal Ballot (via e-voting only) was announced and submitted to the stock exchanges on Saturday, March 23, 2024. Summary of Postal Ballot results is as follows:
Resolution No. 1

Particular(s)	Special Resolution - Approve the investment by way of subscription of securities of MIC Insurance Web Aggregator Private Limited ("MIC"), wholly owned subsidiary of the Company		
	Postal Ballot	e-Votes	%age
Assent	NA	5,11,49,558	26.116
Dissent	NA	14,47,09,199	73.884
Total	NA	19,58,58,757	100

Resolution No. 2

Particular(s)	Special Resolution - Amend the Articles of Association of the Company		
	Postal Ballot	e-Votes	%age
Assent	NA	8,57,26,609	68.101
Dissent	NA	4,01,54,354	31.899
Total	NA	12,58,80,963	100

Accordingly, the Resolutions as set out in the Notice of Postal Ballot dated February 07, 2024 were not approved by the members.
By Order of the Board of Directors
For Religare Enterprises Limited
Sd/-
Reena Jayara
Company Secretary
Date : March 23, 2024
Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF CARNIVAL FILMS PRIVATE LIMITED
RELEVANT PARTICULARS

Sr. No.	Name of corporate debtor	Carnival Films Private Limited
1.	Date of incorporation of corporate debtor	16/03/2012
2.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92300MP2012P10022484
4.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : FM-18 Mansarovar Complex, 7 No Stop Shivaji Nagar, Bhopal, Madhya Pradesh-462016, India Corporate Office : Carnival House, Nr. Dindoshi Fire Station, Gen. A. K. Karda Marg, Off Western Express Highway, Malad East, Mumbai, Maharashtra-400097, India
5.	Insolvency commencement date in respect of corporate debtor	22.03.2024
6.	Estimated date of closure of insolvency resolution process	18.09.2024 i.e. 180 days from Insolvency Commencement Date
7.	Name and the registration number of the insolvency professional acting as interim resolution professional	Satyendra Sharma Reg. No. IBBI/IPA-002/IPN00737/2018-19/12260 Limited on 22.03.2024.
8.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: M-3, Block No 51, Anupam Plaza -I, First Floor, Above Axis Bank, Serjap Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasp@gmail.com
9.	Address and email to be used for correspondence with the interim resolution professional	Address: M-3, Block No 51, Anupam Plaza -I, First Floor, Above Axis Bank, Serjap Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasp@gmail.com; csp.carnivalfilms@indus.com
10.	Last date for submission of claims	05/04/2024
11.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 23, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
12.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
13.	Details of authorized representatives are available at:	(a) Web Link : https://bbi.gov.in/home/downloads (b) Not Applicable in view of Column 3.3
14.	Submission of false or misleading proofs of claim shall attract penalties.	

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **Carnival Films Private Limited** on 22.03.2024.
The Creditors of **Carnival Films Private Limited** are hereby called upon to submit their claims with proof on or before 05/04/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.
A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorized Representative of the class in Form CA, Not Applicable.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 23.03.2024
Place: Agra
Sd/-
Satyendra Sharma
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IPN00737/2018-19/12260